इजाजत दी जाये। पिछली बार ग्रविश्वास प्रस्ताव को पेश करने का श्रिधिकार मेरे द्वारा श्री राममृति को दिया गया था। मैं इस प्रस्ताव को पेश करने का ग्राधिकार श्री वाजपेयी या श्री हिरेन मुकर्जी को देने के लिए तैयार हैं। जब बंगाल से इस बारे में पी० टी० माई की पहली खबर धाई भीर हमारे नोटिस बोर्ड पर लगी-उसके बारे में कोई विवाद नहीं हो सकता है-तो उसके बाद बिल्कुल नियम ग्रीर कानून के ग्रनुसार मैंने यह सबस्टेंटिव मोशन दिया । इस प्रस्ताव को चाहेश्री वाजपेयी मूव करें ग्रीर चाहे श्री सुरेन्द्र नाय द्विवेदी मुव करें। मैं कभी भपने लिए नहीं लड़ता हं। मैं सिद्धांतों की बात कर रहा हैं। मेरा प्रस्ताव इस प्रकार है:

"That this House disapproves the action of the West Bengal Governor in not acting strictly as a constitutional head inasmuch as he has refused to read the text of the mandatory address, as drafted by the Cabinet of West Bengal, and provoked ugly scenes in the Legislature and raised a needless constitutional controversy with frightful implications to the already strained Centre-State relations and the future of democracy in this country".

इस प्रस्ताव पर द्रविड़ मुनेत्र कडगम, सी० पी० ग्राई० (मार्किस्ट), सी० पी० ग्राई०, बंगला काँग्रेस की भ्रोर से श्री सामन्त के भ्रौर श्री बदरुद्जा के, इन सब सदस्यों के दस्तखत हैं। ऐसी हालत में चाहे श्री वाजपेयी मेरे इस प्रस्ताव को लेलें भीर चाहेश्री सुरेन्द्र नाथ द्विवेदी ले लें, मुभे कोई एतराज नहीं है। लेकिन सब्स्टेंटिव प्रस्ताव भागे। इसलिए ग्राप इस बारे में सोच समभकर दोपहर दो बजे के बाद निर्गाय दीजिये।

MR. SPEAKER: The nirnay has already been given. I am not going to change it.

श्री मधु लिमये : यह बिलकुल गलत है। यह स्वेच्छाचारिता, भावींटेरी है। यह नियम के खिलाफ है।

MR. SPEAKER: I have given my ruling,

whether you like it or not. It is there. There will not be any change.

12 31 hrs.

GENERAL BUDGET-GENERAL DISCUSSION-Contd

MR. SPEAKER: We now take up the General Budget. We have already taken 4 hours and 50 minutes. Another 15 hours and 10 minutes remain. Shri Manoharan.

SHRI MANOHARAN (Madras North): Mr. Speaker, Sir at the outset let me offer my birthday greetings to the author of the present Budget, Mr. Morarji Desai. He is now 73. He stands between the two mighty orders, the order that is dead and the order that is emerging. He might have seen in life much and gained rich in experience, not only political but social, economic and what not of the country. I can console myself by thinking that our Finance Minister can be a better guide, though not a good master, of the affairs of the country. Mr. Morarji Desi knows better than anybody else regarding the affairs of the nation. He knows where the wind is blowing; he knows where the shoe pinches. So, I want to make some observations for the consideration of our Finance Minister.

After 1967 General Elections, country has got the unique opportunity of passing through a certain mental and intellectual revolution. The people in the country are now trying to write the history of their own. The monolithic order, the Congress Party, enjoyed in the past 20 years has been smashed to smithercens and the myth that the Congress Party alone could deliver the goods has been exploded. All over the country, a sense of responsibility is aroused and a sense of participation is registered.

12.33 hrs.

[MR. DEPUTY-SPEAKEK-in the Chair]

It is true that the fathers of the Constitution had thought that till eternity one and the only party, the Congress Party, will rule the country and they would not have visualised a sort of contingency that the Congress Party may go to the walls and the opposition may take up the administration of the

[Shri Manoharan]

country. But now the hopes of the fathers of the Constitution are belied and an altogether new development is in the offing. Different political ideologies have come up on the political horizon of the country. Till 1967, there was no emphasis given and the accent pronounced on the Centre-States relationship as we do it now. Till 1967, we did not bother about article 263 in the Constitution. I would like to quote articles 263 for the consideration of the House. It reads:

"If at any time it appears to the President that the public interests would be served by the establishment of a Council charged with the duty of—

- (a) inquiring into and advising upon disputes which may have arisen between States;
- (b) investigating and discussing subjects in which some or all of the States, or the Union and one or more of the States, have a common interest; or
- (c) making recommendations upon any such subject and, in particular, recommendations for the better coordination of policy and action with respect to that subject,"

This article deals with coordination between the States.

Now the entire country is thinking in terms of establishment of that Council which could definitely solve the disputes that may arise between the Centre and the States. Now the order-political, economic and social-of the country is changing. Everywhere this trend is developing that today it is not one-party's rule but, on the contrary, it is a multi-party system. The present trend is that. So, it is high time for the Congress leviathan to come out of the rut abominable of its be shorn The days of sitting in the ivory attitude. tower and giving directives and directions to the fumbling States lifting its eye-brow and simply making any recalcitrant elements in the State spellbound or simply threatening the people and bringing them down by their tricks and warnings are gone. Now the unbearable shame from which the State Governments have suffered so far as enlarged municipalities is being replaced by assertions and responsibilities. The felling in the States that they are not the servants of the Centre and nor the Mogul Emperor is gaining ground, and no State is going to tolerate the encroachment on the part of the Central Government. The distinct change that is visible in the attitude of the State Governments should be construed as not a defiance but, on the contrary, as an assertion of right in the clear direction.

In the light of this I want to analyse the Budget that has been presented by the hon. Finance Minister, Shri Morarji Desai.

I am sure the Budget has been farmed by our Finance Minister under the assumption that after 1969-70 there would not be any transfer of resources to the States in terms of the final award of the Fifth Finance Commission which is expected to finish its work by the end of July. You must have seen this in the State Budgets; they have revealed an alarming deficit on non-Plan account and all over. They expected that the recommendations of the Finance Commission would be to the satisfaction of the States. Here, I think, Mr. Morarii Desai might have thought that the interim report of the Finance Commission must be final and shall be final. But I take a different view of that. I want to quote from the Finace Commission's interim report; on page 4, it is said:

"We have still to have further discussions with the State Governments and other parties and to examine carefully the material already with us and the further information and memoranda which we shall receive regarding all the items of our terms of reference. interim recommendations in this Report should not, therefore, be regarded as indicating our final views or recommendations or as committing us in any way regarding the principles of devolution of taxes or duties, other than estate duty, or grants under Article 275 of the Constitution or any other matters referred to us under the Presidential Order."

Therefore, the interim report of the Finance Commission is not final. Let not the Finance Minister conclude that there would not be any necessity for him to transfer resources to the State Governments which are struggling for their own existence. The State Governments have framed their plan on the assumption that the gap in non-Plan account will be definitely bridged by

the Finance Commission, but unfortunately it has not done so. If that is not forthcoming, what will happen? Either of these two things will happen. Either the State Governments will be compelled to resort to overdraft or they will be compelled to cut their development outlays. In either case it is not only bad politics but is equally bad economics. I would, therefore, request the Finance Minister not to rush with his proposals and ideas of cutting funds and not giving loans and not transferring resources to the States hoping that the final award of the Finance Commission would be according to his own thinking.

The second point is the claim made by the Finance Minister as regards stability of prices. Stability of prices is largely dependent on trends in agricultural production. Here I want to say something about one of his taxation proposals, the excise duty on fertilisers. This is a point at issue now. I am sure by this time our Finance Minister might have changed his mind; if so, well and good. The excise duty on fertilisers will definitely push up the cost of the cultivation. What will happen thereby? The farmers will have to demand more for their produce. Normally the State Governments as well as the Central Government will find it difficult to deal with a situation where the farmers will be demanding more for their produce. The incidence of the levy will normally have to be covered by higher price and Governments, both in the States and at the Centre, This will definimust fact that situation. tely introduce an element of confusion, this will definitely tilt the balance and upset the so-called theory of stability of prices.

Our Finance Minister was right in paying encomiums to our farmers, that they are doing a lot for this country's production as a result of which are fast overcoming our difficulties on the food front. But while on one side he is paying encomiums to the agriculturist on the other he is introducing this levy on fertilisers.

I think this is absolutely cruel on his part. I cannot understand or appreciate the logic behind this simultaneous distribution of beuquets and brickbats to the farmers. I think this is a disincentive to the green revolution widely advertised by the Government of this country. Morarjibhai cannot be saddist not only in politics but in economics also. So I would request him to stop this cruel business of kissing and kicking in regard to the agriculturists of the country.

Yesterday I read in the papers that the Chairman of the Fertiliser Association of India, Shri A. D. Mango, while talking to newsmen said that 'fertilisers which are already costly compared to other countries will become costlier as a result of the proposed central excise duty.' He said that the industry would not be able to absorb the levy in its price structure and will have to pass it on to the consumer.' 'He was answering questions at a press conference organised in connection with the seminar on agricultural production being held tomorrow.' He said that the fertiliser industry will also be affected, and the tempo of the fertiliser offtake will fail to keep pace with the rate of increase envisaged in the plan projection.

I request the Finance Minister to consider this because if he is very sincere to the agriculturists of this country, he must come out with a proposal completely deleting the levy on fertilisers in his original proposal.

The second point concerns the tax on agricultural wealth. I am not going into the merits or demerits of the proposal. I am simply viewing from a different angle. I think the tax on agricultural wealth is an encroachments on the State jurisdiction. Secondly, it is a calculated move to ride roughshed over the State rights. Thirdly, I consider it a declaration of a cold war on the State jurisdiction in the matter of legislative competence.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Very funny argument.

SHRI MANOHARAN: I will explain. Art. 246 deals with the distribution of legislative powers as between the Centre and the The Seventh Schedule defines and delimits the powers of the States as well as the Centre, in the Union List, the State List and in the Concurrent List.

I am very happy that I could find some friends in the Congress camp who also attack the agricultural wealth tax. Entries 82, 86, 87 and 88 in the Union List gives exclusive power to the State legislature to legislate upon this. The Centre has no

[Shri Manoharan]

business whatsoever to encroach upon it Entries 46, 47, 48 and 49 in the State List clearly state that the Centre has no jurisdiction so far as agricultural income and agricultural land tax are concerned. So, it has been very clearly laid down in the Seventh Schedule that the Centre has no jurisdiction

But I am told that the Finance Minister has claimed that he has fortified his argument with the opinion of the Attorney-General of this country. That might be true. Regarding this proposition, more than one view is possible. It may be true or it may not be true that the Attorney-General may have expressed that opinion and that may be correct or may not be correct, because it is a question of interpretation. But I can argue from a certain angle and it is this.

Parliament can legislate on this, but only under certain circumstances. I have no objection if Parliament wants to legislate but it can do so in only three extraordinary situations, and those situations are visualised in articles 249, 250 and 252.

Article 249 reads thus:

"Notwithstanding anything in the foregoing provisions of this Chapter, if the Council of States has declared by resolution supported by not less than two-thirds of the members present and voting that it is necessary or expedient in the national interest that Parliament should make laws with respect to any matter enumerated in the State List specified in the resolution, it shall be lawful for Parliament to make laws for the whole or any part of the territory of India with respect to that matter while the resolution remains in force."

So, it is only when a resolution is passed by the Rajya Sabha that it shall be lawful for Parliament to make laws for the whole or any part of the territory of India with respect to that matter while that resolution remains in force. Article 250 deals with an emergency in operation. When there is an emergency Parliament has got right to pass any legislation on the State subject, provided it is in the national interest. Article 252 gives a similar power to Parliament when there is consent from the States.

So, it is very clear that the Government of India and this Parliament have no jurisdiction on this matter.

Probably, the Finance Minister may argue that the principle of non-obstante could be invoked. But I take strong objection to that and I submit that it cannot be invoked, unless there is a continuing conflict between the States and the Centre.

So, on any account, it is clear that Parliament and the Government of India have no right to pass legislation on any subject within the jurisdiction of the States.

There is one other point which I want to stress and I hope the Finance Minister will definitely concur with me on this point. The Central budget does not make any significant contribution on the question of tackling the ever-growing debt charges. Yesterday, the Madras Finance Minister had this to say in the Madras Legislative Assembly. This is what has been reported.

"Mr. Mathiazhagam, Finance Minister complainted that the State was not getting its due share in the Central taxes. He said the State had asked the Centre to raise its share of income-tax from 75 per cent of the amount collected in the State to 87 per cent. In the case of excise duties it had pleaded for doubling the present share from 20 per cent to 40 per cent. He hoped that the Centre would accede to the request."

I am glad that the National Development Council is going to meet shortly where all these points will be discussed. He further said:

"The State did not get a paisa from the corporation tax which brought in Rs. 320 crores. The State Governments had to be contented with their Ministers inaugurating new industries and companies while the taxes collected from them went straightway to the Finance Minister."

The Finance Minister of Tamil Nadu further pleaded for collection or re-payment of the Central loans in easy instalments.

The debt burden of the States has grown from Rs. 445 crores in 1951-52 to Rs. 5502 crores by the end of the Third Plan period, Thus, the debt burden of the States has increased by 14 times within a period of about

thing is done.

Production Commissioner; there is another man called the Animal Husbandry Commissioner. Then there is a third man called the Inspector-General of Forests, and then there is a man called the Agricultural Marketing Officer. Why should there be so much of duplication and overlapping? The Finance Minister has asked us 'Where is the money?' But there is the money. If the Finance Minister rightly thinks in terms of the country's wealth and the country's money and the taxpayers' money he can easily find out a solution. I request the Finance

He is a man of rich experience and he knows better than anybody else in this country what needs to be done. If he is not going to do it, then who else is going to do it? So, in the evening of his life I think he can do something for the people of this country.

Minister to think over this and see that some-

Regarding the tax on sugar, I do not know why he has levied this tax on it. I submit that the Finance Minister should not be so bitter towards sugar, because it is a common man's commodity. Regarding cigarettes, I do not understand why he has become a saddist like this to tax the common people of this country...

SHRI MORARJI DESAI: Everybody is a saddist.

SHRI MANOHARAN: I have got much regard for him. But he proves to be the pastmaster in this.

I would now like to say a word about the excise duty on textiles. I would say that the concessions granted by the Finance Minister are not only too late but are wholly inadequate. So, he must think over this matter again and see that relief measures are given to see that the mills which had closed at the time of crisis are reopened. To that extent I expect his co-operation.

The DMK Government is naturally anxious to help the people of our State. We want to embark upon certain plans which are productive, but we have no money. Our Finance Minister is a prohibitionist and claims to belong to the Gandhian order. I think he is the one and only man in the country who can claim that. The late lamented Chief Minister of Madras supported him and said that on no account would

fifteen years. By 1968-69, this will increase to a little over Rs. 7000 crores. This figure represents the total debt owed by the States to the Centre. Out of the total volume of resources transferred under revenue account to the States from the Central Government. nearly 30 per cent flows back to the Centre for repayment of principal as well as interest. I request the Finance Minister to consider the question of re-scheduling of debts on the basis of a correct understanding and appraisal of the situation. He may argue 'Where are the funds?' We have no funds at all. The State Governments clamour for more funds and resources. But where are the funds? To him my humble submission would be this. All duplication and over-Why should the Central lapping must go. Government have so many Ministries? For example, a Ministry of Education at the Centre is superfluous, because each State Government has its own Education Ministry. The people here at the Centre are doing nothing except eating the wealth of this country. Then take the Public Health Department. Each State Government has got its own Department of Health. Similarly. there is a list of other Ministries as well. namely the Food and Agriculture Ministry, the Ministry of Labour, the Ministry of Co-operation, the Ministry of Rehabilitation Those are all Ministries functioning here with thousands and thousands of staff and wasting thousands of crores of rupees without doing anything concrete. would request the Finance Minister to consider whether it is possible for him to eliminate or abolish all these Ministries.

So far as agriculture is concerned, the point is very clear. What do these people know about agriculture? The cultivators are doing their job right under the very nose of the State Government which knows the problem. But here the people are sitting in an ivory tower without doing anything but standing as a stumbling block or an obstacle and eating the whole wealth of this country. Our Finance Minister here happens to be also the Deputy Prime Minister of this country; it is high time for him to think on the lines that I have suggested, namely of abolishing all these superfluous Ministries.

Just one instance will reveal certain facts in a very shocking manner. Take, for instance, the Food Ministry. There are so many Departments under this Ministry. For example, there is a man called Agricultural

[Shri Manoharan]

prohibition be scrapped. We are losing to the tune of Rs. 25 to Rs. 30 crores because of prohibition, but the Chief Minister said that he did not want to be lured by the tempting figures. He was satisfied that with the scrapping of prohibition, people would be in the streets, the women would be shedding tears, and he did not want it. So, we have every right to expect the Finance Minister to help us, but the Planning Commission which decided to give Rs. 250 crores to Madras State has now brought it down to Rs. 201 crores. If such a kind of attitude is developed, what will happen? We must think of that. The situation has changed, and the Finance Minister cannot say that he is the master and the States must follow suit.

SHRI MORARJI DESAI: I will never say that.

SHRI MANOHARAN: I am not talking of you, but of the Central Government. Do not isolate yourself. When I say Finance Minister, you are not Morarji Desai.

SHRI MORARJI DESAI : Do not mention the two together.

SHRI MANOHARAN: Now only I understand you have double personality.

So, our Finance Minister must take note, because the NDC meeting is going to be held, and he must correct it. If this is left as it is, what will happen? That is my question.

So far as the DMK is concerned, we had been preaching separation for several years. After 1962-63 we were convinced that we could not isolate ourselves from the main political current of the country, and we therefore decided to bury deep the philosophy of separatism. We did not expect any bovquet for it from anybody, we voluntarily did it, but we stressed that certain conditions and causes existing in the country which pave the way for undesirable slogans and undesirable political philosophies must be removed. The other day, while the Home Minister was dubbing the Shiv Sena a Fascist organisation -I am glad he did so-he said that certain conditions and causes exist in our society which pave the way for the emergence of such Fascist organisations. So, unless and until they are removed, a solution is an impossibility. We were talking of separation not on any other ground. We have no desire to have a separate, independent Dravidasthan or something of that kind, so that Shri Morarji Desai may be my counterpart. The question is simple. We are aggrieved parties. Each and every State has such a feeling today. Nobody can say that Tamil Nadu alone is demanding this. What about West Bengal, what about Maharashtra, what about Gujarat? Each and every State feels that it must be an equal partner in the nation.

Gen. Dis.

MR. DEPUTY-SPEAKER: He may continue in the afternoon.

13.00 hrs.

The Lok Subha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Four minutes past Fourieen of the Clock.

[Mr. Deputy-Speaker in the Chair]

GENERAL BUDGET—GENERAL DISCUSSION—Contd.

SHRI MANOHARAN: Mr. Deputy-Speaker, I shall finish my speech within five minutes. I have been referring to the need for the Central Government to help the States which are in distress. Today, what is required for the Central Government is to have fertile imagination and understanding and not futile obduracy and obstinacy.

After pointing out the basis of it, I shall conclude my speech.

The State Governments should be given more powers and the residual powers which are being maintained by the Central Government should automatically go to the States. Here, I want to quote the recommendations made by the Setalvad Team. A Study Team of the Administrative Reforms Commission, Mr. Setalvad's team, has pointed out that "as sharers in the fruits of a such projects in the States, the Centre cannot in fairness to

the States absolve itself of all the resposibilities for shouldering a reasonable proportion of the repayment obligations. A high-powered expert committee should go into the problem of indebtedness of the States in all its aspects, and an imaginative, statesman like approach be evolved by tackling it." I hope the Finance Minister will consider the proposals that I have given for his consideration, especially in the National Development Council.

Now, I want to suggest for the effective consideration of the Finance Minister one important proposal, considering the need for development that obtains today in our country. It is this. Concentration of power must go, and decentralisation must be ushered in, for which an important statesman of the country made a suggestion to another important man in the country's national affairs. It is this. While Rajaji was the Governor-General, when the Constitution was in the offing, he suggested to Dr. Ambedkar, the then Law Minister, that considering India's vastness, the bulk of its population, the polyglot nature of its population, the society which we are having and which is plural, and the culture which is composite, which we are enjoying, India should have two federations, one for the South and the other for the North, and both should have a confederation in the top. The confederation should deal with foreign affairs, defence and communications. The present entries which are in the exclusive purview of the Central Government,-an exclusive list, -are too bulky and so they must be rearranged, and the Centre must be satisfied in dealing with three subjects and two or three more like currency and the like, and all the rest must go to the States. If that is not accepted by the Government of India, then I think they cannot solve the issues that face the country today.

Now, each and every State is clamouring for more powers. This has been the demand of the DMK party for the past so many years. One by one, each and every State is clamouring for more powers. The Prime Minister of this country and the Deputy Prime Minister cannot afford to ignore all these ge nuine demands of the States. Each State wants to assert itself. Probably the Deputy Prime Minister may think that thereby the strength of the Central Government may go. But, I feel otherwise. If the States are given enormous powers in their respective jurisdic-

tion and if the Centre deals with defence, communication and foreign affairs of this country as an equal partner in the national affairs, the Gentral Government can be made extra strong. But if you think that by taking away or snatching away the powers that are now vested in the State Governments, the Central Government can be made strong, you are sadly mistaken. So, you must have a realistic approach to the issues that crop up today. I am one of those who believe that this country's integration must be kept intact. So far as we the members of the DMK party are concerned, we are second to none in upholding the integration and solidarity of the country.

I have been repeatedly saying on the floor of this House that my party stands for that. So, if there is any misgiving on the part of the State Governments, it is not because of this but it is because of the nonchalant attitude adopted by the Central Government. So, I request the Deputy Prime Minister to come out from the old way of thinking and have a new look and have a new dimension of understanding and see that the problems of Centre-State relations are solved. It is high time for the Government of India to think on these lines, because everybody thinks that otherwise this country may go to dogs. Now, whether it is due to a clear-cut understanding that has dawned on the Government of India or not, we find that it is a fact that rehearsals are being staged and enacted to have a coalition all over. I am sure that after 1972 you cannot find a Congress Government at the Centre. The multiparty system will emerge, and the Congress Party has ample opportunity to have rehearsal from now on. Three solid years are before them. They must study problems absolutely and in their entirety. They must iron out differences, if there are any. They must try to accommodate people. They must shed away the so-called complex of isolation. They must think of the unity of the country. They should not think that the States are after all subordinates. Without States, there is no Central Government.

The contributions made by the State Governments are immense. The Central Government appear to have no realisation whatsoever regarding that. I would request the Deputy Prime Minister to think whether on the present basis it is possible to have the nation's integrity intact.

[Shri Manoharan]

On behalf of the Government of Madras. I now want to make a request to the Deputy Prime Minister. In the field of food production the condition in Tamil Nadu is very bad. We have been giving help to our neighbouring States like Kerala when they were in distress. But now the drought situation in our State is so fantastic and terrible. The day before yesterday, the Food Minister visited our State. Our immediate requirement is the extent of one lakh tonnes of rice. I am happy that the Food Minister has promised our Chief Minister that something will be done. But the term 'something will be done' is shrouded in misunderstanding and things of that kind. I submit that it must be positively done. Otherwise, we are seriously thinking of declaring the entire Tamil Nadu as a famine-stricken area. It is high time, therefore, that the Food Minister should help our State at this time of distress.

We demand, on behalf of the DMK, a reappraisal of the Constitution in the light of new developments. Secondly, we demand a rescheduling of debts. Thirdly, unnecessary duplication must go. As I have already pointed out, certain Ministries must be immediately abolished in the interests of the country's prosperity. I hope that the Deputy Prime Minister will do something in this direction.

Fourthly, in order to maintain the integrity of the country we must sit together and see what all we could do without any sense of reservation. Let us not have a sort of complacent thinking that these are all people creating troubles. Actually, no State under the Government of India as well as under the Constitution is recalcitrant towards the Centre. If the Centre tries to change its attitude, it would be all the more good for the Centre. If the Central Government is strong, stubborn, obdurate and obstinate without hearing and listening to the wishes of the people of the States, I think it is high time that the Central Government seriously thinks of removing such kinds of recalcitrant elements sitting at the Centre.

In regard to the tax proposals, I would request the Deputy Prime Minister to delete the levy on agricultural wealth, excise duty on sugar, tobacco etc. and give relief to the people of this country. Then only we can appreciate the Deputy Prime Minister's proposals. I hope he will do it.

श्रीमती साविष्ठी स्थाम (प्रांवला): उपाध्यक्ष महोदय, मैं माननीय बिल्त मंत्री को बधाई देना चाहती हूँ उनके इस प्रपूर्व साहस के लिए जिस साहस के साथ उन्होंने इस वर्ष का विल्तीय वजट प्रस्तुत किया है। निस्सन्देह उनको कुछ कठोर व सस्त कदम उठाने पड़े हैं लेकिन प्राज प्रयं व्यवस्था में इसके सिवाय ग्रीर कोई चारा नहीं था। यदि ग्राज इस समय यह सस्त कदम न उठाये जाते तो हो सकता था कि हमारी उस ग्रथं व्यवस्था की एक श्रृंखला टूट जाती श्रीर वह जिम्मेदारियों से भागना होता ग्रीर परिस्थितयों से दूर हटना होता। इसलिए ग्रावहयक था कि इस तरीके का बजट देश के सामने उपस्थित किया जाता।

Gen. Dis.

मुक्ते दःख है इस बात का कि कुछ कर लगाये गये ग्रीर उन करों का विरोध सभी सैक्शंस ने किया है चाहे काँग्रेस की तरफ के लोग हों चाहे विरोधी पक्ष के लोग हों लेकिन सब से अधिक दुख तो इस बात का है कि जो लोग समाजवादी कहलाते हैं. समाजवाद में विश्वास करते हैं उन्होंने करों की श्रालीचना की ग्रीर करों का विरोध किया। मैंने भी समाज-वाद को पढ़ा है और जहां तक मैं समभी हूँ मैं समाजवाद के एक ही मायने समभती है कि लोगों के अन्दर एक क्षमता पैदा की जाय कि उत्पादक शक्ति बढे, उनकी श्रामदनी बढें. उनके अन्दर इतनी क्षमता प्राप्त हो कि वह खर्ची को उठासकें, करों को देसकें धीर क्रय-शक्ति उनमें बढ़ सके। यह एक समाजवादी सरकार का सिद्धान्त है यद्यपि हमारे माननीय विस मंत्री के पूरे बजट भाषणा में समाजवाद शब्द का नाम भी मुभ्ते देखने को नहीं मिला जबिक हमारे देश ने इस बात की घोषणा की कि हमारा देश एक डेमोक्रेटिक सोशलिस्टिक, मुल्क है।

इस बजट के घन्दर गांधी जन्म शताब्दी के घवसर पर गांधी जी के नाम का खरूर एक जगह पर जिक्क है लेकिन समाजवादी देशा होने पर भी समाजवाद का इस बजट में नामोनिशान नहीं है। जिस दिन से हम ने भ्रावडी कांग्रेस के सैशन में यह घोषगा की थी कि यह देश समा-खबादी देश होगा फिर इस को हम ने दूहराया जबकि भूवनेश्वर का कांग्रेस सैशन हुन्ना था कि यह देश हमारा एक समाजवादी देश है। तब से मैं ने देखा कि निरन्तर राज्यों के वजट में स्रीर यहां केन्द्र के बजट में भी बराबर कहीं न कहीं इस बात का जिक्न जरूर ग्राया कि यह समाज-वादी देश का बजट है किन्तू इस बार के केन्द्रीय बजट में यह प्रमुख लक्ष्मा दिखाई दिया कि उस के ग्रन्दर नाम मात्र को भी समाजवाद जैसे शब्द का जिक नहीं है। लेकिन फिर भी मैं जिम्मेदारी के साथ कह सकती हैं कि यह देश एक समाजवादी देश है धीर समाजवादी देश बन कर रहेगा। इस के सिवाय भीर कोई चारा नहीं है।

Budget Gen.-

हमारे सामने एक बहुत बड़ी चुनौती है, एक षहत बडा प्रश्न है कि किस तरीके से हम ग्राहम-निर्भर हों। यदि भ्रात्मनिर्भर होना है तो देश के सभी साधनों को इकटठा करना होगा। समाज के उन सभी ग्रंगों पर बोभा डालना होगा जोकि इस देश से सुविधा उठाना चाहते हैं स्रीर उस से भ्रपनी सम्पदा, समृद्धि भ्रीर देश की सम्पत्ति को बढाना चाहते हैं।

इस बजट के भ्रन्दर यह हम को देखने को मिला कि समाज के हर ग्रंग पर इस का बोभा पड़ा है चाहे वह गरीब हो, चाहे वह ग्रमीर हो, चाहे किसान हो, मजदूर हो, शहर का रहने वाला हो या देहात का रहने वाला हो। कृषि पर टैक्स का विरोध किया गया। में समभती हैं कि इस देश की ग्राबादी का लग-भग 80 प्रतिशत देहातों में रहता है। जिनकी छोटो जोतें हैं, छोटी होल्डिंग्स हैं उन पर इस टैक्स का कोई बोभा नहीं पड़ायह केवल उन्हीं लोगों पर पड़ा है जिनकी कि बड़ी-बड़ी जोतें. हैं भीर जो बड़े-बड़े खतिहर लीग हैं। भाखिर क्यों न उन पर यह बोका पड़े ? एक तरफ वह शहरों के अन्दर रह कर अपनी आमदनी भीर दूसरे साधनों से बढ़ाते हैं भीर दूसरी तरफ़

बड़ी-बड़ी भपनी होल्डिंग्स से अपनी फसलें पैदा करते हैं, कैश क्रीप्स से भ्रच्छी खासी भामदनी वह करते हैं इसलिए उन के ऊपर यह बोका जरूर पडना चाहिए था।

Gen. Dis.

हांफटिनाइजर्सपर जो टैक्स पडा है उस के मैं जरूर खिलाफ़ हूँ भीर वह इसलिए खिलाफ हैं कि ग्रभी तक भारत का किसान इस का मादी नहीं हो पाया है कि वह फटिलाइजर्स का इस्तेमाल कर सके। थोडा-थोडा उस ने सीखा है लेकिन ग्रामतौर पर ग्रभी वह ग्रपने इंडिज-नस तरीके से भौर पुराने फरिलाइजर्स से ही काम चलाता रहा है भौर उसी पर भ्रपना विश्वास करता रहा है। मुभे इस बात की चिन्ता है ग्रीर इस बात का भय है कि कहीं फटिलाइजर्स के इस्तेमाल से किसान विश्वास न हट जाय श्रीर जो उस ने श्राज इस प्रकार का कदम उठाया है वह उस से पीछे,न इट जाय । माननीय वित्त मंत्री इस पर सीचेंगे ग्रीर विचार करेंगे। चाहे छोटा किसान उस को इस्तेमाल करता हो चाहे बडा किसान इस को इस्तेमाल करता हो लेकिन फर्टिलाइजर पर टैक्स लगाना ग्रन्याय का कदम है।

पिछले वर्ष निस्संदेह हमारी कृषि में चेतना माई है, हमारे उद्योगों में से रिसेशन घटा है. कीमतों के ग्रंदर भी स्थिरता ग्राई है, ग्रीर हम जिम्मेदारी के साथ कह सकते हैं कि हम ने यह महसूस किया है कि श्रब हम श्रपनी एकानमी, भ्रपनी श्राधिक भ्रवस्था को कंट्रोल में लाये हैं। हमें इस बात का एहसास हम्रा है, लेकिन सबसे बडा प्रश्न यह कि हम इस रिकवरी को, इस-स्थिरता की कायम रख सकें। हमारे देश का जितना खजाना है उस की 50 फीसदी मामदनी खेती से प्राती है भीर कूल भाबादी के दो तिहाई म्रादमी उस में लगे हए हैं। नियात बढने के भी जो साधन हैं उन में भी लगभग 215 हिस्सा बेती पर निर्भर हैं। हमारी बेती की ग्रामदनी के ऊपर निर्यात की ग्रामदनी भी निभंर है।

सब लीग जानते हैं कि देश के अंदर ऐसी

[श्रीमती सावित्री श्याम]

बहुत भूमि नहीं रही जो ग्रंडर किटवेरान लाई जा सके । इसलिये देखना होगा कि ग्राखिर किस तरह से हमारी वर्तमान खेती सघन खेती हो सकती है। यदि सारे विघव की स्थिति को हम देखें तो जहां पर भी खेती होती है, उस से हमारे देश की खेती ग्राज बहुत पिछड़ी हुई है शौर उस में उपज बढाई जा सकती है। लेकिन सिंवा सघन खेती के, इन्टेसिव खेती के, इस के लिये कोई दूसरा उपाय नहीं है।

विश मंत्री जी ने ग्रपने बजट में ग्रनुसन्धान के ऊपर 64 करोड रु० रक्से हैं। पिछले वर्ष की भ्रपेक्षा 10 करोड़ रु० बढ़ाये गये हैं। लेकिन जो भन्सधान हुए हैं, उन में से बेसिक रिसर्च पर ज्यादा रुपया खर्च हो जाता है, ग्रप्लाइड रिसचपर बहुत कम खर्च होता है। हम जो उत्पादन बढा सकते हैं, चाहे इरिगेशन से बढ़ायें, चाहे सेती से बढ़ायें, वह बहुत कुछ ग्रप्लाइड रिसर्च पर निर्भर करता है। यह सहायता हमें उन उद्योगों से लेनी होगी जिन की फैक्टियाँ हमारे देश में स्थापित हैं। वह म्राप को ज्यादा से ज्यादा सहयोग दें भीर देश के नवयुवकों को काबिल बनायें, प्रशिक्षित बनायें। तभी भ्रष्लाइड रिसर्च का लाभ हो सकता है।

सब से प्रधिक दुःख तो तब होता है जब देखते हैं कि एक प्रोजेक्ट प्रारम्भ कर दिया जाता है, लेकिन वह खत्म नहीं होता ग्रौर उस के जो नतीजे होते हैं वह किसानों तक या उन लोगों तक नहीं पहुंचते जो रोजगार में लगे होते हैं। रिसर्च एक्सटेंशन में कोग्राडिनेशन होना चाहिये। ग्रगर लेबोरेट्रीज में रिसर्च कराई जाय ग्रौर उस के नतीजे उन लोगों तक न पहुंचें जो उन का लाभ उठाना चाहते हैं ग्रौर देश को लाभ पहुंचाना चाहते हैं, तो ऐसी रिसर्च से कोई लाभ होने वाला नहीं है। पन्तनगर में सब से बड़ा फार्म एशिया का है। वहां चुकन्दर पर रिसर्च हुई, लेकिन

उस का लाभ वहीं तक सीमित रह जाता है। इसी तरह से रुडकी में इरिगेशन इन्स्टिटयुट में वाटर रिसोर्सेज के सम्बन्ध में वाटर रिक्वायर-मैंट्स भ्राफ व्हीट ऐंड राइस पर बड़ा जबर्दस्त कार्यहमा। २ लाख रु० गवर्नमेंट भ्राफ इंडिया की तरफ से लगाया गया। बडी-बडी टीमें उस को देखने गई। यू० एस० ए० की एक टीम श्राई। उस ने उस की बडी प्रशंसा की। गवर्न-मेंट श्राफ इंडिया की फुड मिनिस्ट्री ने एक किताब छापी, लेकिन वह बीच में ही बन्द कर दी गई। पना नहीं क्यों। बहत श्रच्छी चीज थी। गेहूँ के लिये कितने पानी की जरूरत है, राइस के लिये कितने पानी की जरूरत है, इस पर बड़ी भारी रिसर्च रुड़ की युनिवर्सिटी ने की ग्रीर इस इन्स्टिट्यूट के जरिये से बहुत बड़ी योजना बनी। परन्तु बीच में ही वह समाप्त कर दी गई। इसी तरह से पानी के ऊपर रिसर्च हुई कि किस जगह पर कितना पानी है। सभी स्टेटस में ट्यूववेल लगाये गये। रुहेलखण्ड के ग्रन्दर, बुन्देलखण्ड के भ्रंदर भीर उ**त्त**र प्रदेश के पूर्वी जिलों में हजारों की संस्था में टयूबवेल बने, लेकिन सब खत्म हो गये।

एक माननीय सदस्य : बुन्देलखण्ड में नहीं हैं।

श्रीमती सावित्री स्थाम : वहां भी बने हैं। वहां पानी नहीं निकला । पानी निकला तो वह भी कहुत्रा निकला । बिना साइंटिफिक मेथड के कुए बनते चले गये, इसलिये ट यूबवेल से कोई लाभ नहीं हुआ । एक्स्प्लोरेटरी टयूबवेल आगं-नाइजेशन 1954 में केन्द्रीय स्तर पर स्थापित हुआ और उस में बड़ी तेजी से काम हुआ । महास में काफी टयूबवेल खोदे गये, बम्बई में सी कोस्ट पर भी बने, लेकिन सारी स्कीम में ढील पड़ गई। इस विभाग के होते हुए जितना काम होना चाहिये था उतना नहीं हुआ । चाहे रिसर्च वकं हो चाहे एक्स्पेरिमेंट वकं हो. यदि खेती को सचन खेती में बदलना है तो अनुसन्धान

Gen. Dis.

कार्यको तेज करना पड़ेगा भ्रौर सक्रिय बनाना पद्देगा।

जहां हमारे देश की प्रगति घीर उन्नति केती पर निर्भर है वहाँ उद्योगों पर भी निर्भर है। मुभी इस बात की खुशी है कि उद्योगों को कुछ रिलीफ भीर कंसेशन्स प्रदान किये गये हैं। मैं समभनी हैं कि इस से हमारे उद्योगों के ब्रंदर एक क्रांति ब्रायेगी ब्रौर चीजें भी सस्ती कीमतों पर मिलेंगी, साथ ही जो टैक्स हैं वह भी काफी मात्रा में वसूल हो सकेंगे। साथ ही मैं इतना जरूर कहना चहती हूँ कि उद्योगपितयों की टेडेंसी भी ठीक की जाये। सब से बड़ी जरूरत ग्राज इस देश में है कि एक इंडस्ट्रियल क्लाइमेट पैदाहो। हम ने पिछले दिनों में देखा कि बहुत घेराव होते रहे, स्ट्राइक होते रहे भौर लाक-भाउट होते रहे। भ्रासिर इन चीओं से इस देश का उत्पादन घटता ही है। ध्रगर इस देश के भ्रंदर एक इंडस्ट्रियल क्लाइ-मेट न बनी तो जितने भी कंसेशन श्रीर रिवेट **ग्राप दें, मजदूरों के** लिये चाहे जितने कानून बनायें, लेबर लाज बनायें, इस से कुछ फायदा होने वाला नहीं है। ग्राज तो ग्रावश्यकता इस बात की है कि इस का पता लगाया जाये कि बेसिक गलतियां कहां हैं, जरूरतें क्या हैं। घ्रगर ऐसानहीं करेंगेतो इस देश में जो क्रांति हो रही है, बाहे रेड फ्रांति के नाम से हो चाहे ग्रीन क्रांति के नाम से, उस को ग्राप रोक नहीं सकेंगे. चाहे भाप 144 लगाइये, चाहे कोई श्रीर कानून लाइये। जब तक श्राप इस की जड़ में नहीं पहुंचेंगे कि इस के क्या बुनियादी कारएा हैं ब्रीर क्यों ब्राज क्रांति है, क्या हमारे देश की भावश्यकता है, क्यों इतनी वेरोजगारी है, भ्रगर पटे लिखे नौजवान बेरोजगार हो गये लाखों करोडों की संस्था में, जिस का आप अनुमान नही लगा सकते, लोग बेरोजगार हो रहे हैं ब्राप इस देश की कांति को रोक नहीं सकेंगे। माज प्राप को चाहिये कि म्राप जो बुनियादी चीजें हैं उन को देखें, उन पर मनन करें। उसी से देश का फायदा भीर लाभ होने वाला हैं।

ग्राप जूट भ्रौर काटन को प्रायोरिटी लिस्ट में लाये हैं। खुशी है। शायद इससे देश का कुछ भला हो, लेकिन किस नाम पर ? बेवेलपमेंट रिवेट मिलेगा, माडनीइजेशन होगा । मैंने पिछले 50 वर्षों का **भीद्योगिक इतिहास देखा है।** उद्योगपितयों की यह टैंडेंसी रही है कि वह इन्वेस्टमेंट करते हैं शुरू-शुरू में ग्रपनी मशीनों पर, कारखानों की बिल्डिगों के ऊपर, उसके बाद मशीनों से अधिक से अधिक काम लेना चाहते हैं. जब तक कि उनकी हालत ऐसी न हो जाये कि बह जर्जर श्रवस्था में हो जायें, जब तक उनकी सारी मशीनरी टूट फूट न जाये, खत्म न हो जाये । स**न्** 1936 में काफी शुगर मिलें उत्तर प्रदेश में कायम हुई, लेकिन आज तक उनकी मशीनरी में रही बदल नहीं हुई। उनकी जो मशीनरी है उसकी क्रशिंग पावर खत्म हो गई. वह जर्जर भवस्था में हो गई. उनकी सारी शक्ति क्षीरण हो गई, लेकिन फिर भी उनको वदलने का नाम वह नहीं लेते। जो रिवेट आप दे रहे हैं बेवलपमेंट ग्रीर माडर्नाइजेशन के नाम पर, उसके लिये भ्राप क्यों उन उद्योगपतियों श्रीर इंडस्ट्रियलिस्ट्स पर जोर नहीं देते कि वह श्रपनी मशीनों को खुद ठीक करें, बीच-बीच में श्रपनी मशीनों को बदलें, उनको माडर्नाइज करें? हमें बड़ी ख़ुशी होती है जब हम देश की बंगलौर एम्रारोना टिक्स फैक्ट्री को देखते हैं। 20-22 वर्ष हुए उसको कायम हुए, लेकिन उसकी मशीनरी का कोई हिस्सा झाठ-दस वर्ष से ज्यादा पुराना नहीं है। जब सरकारी संस्थान श्रौर सरकारी फैक्ट्रियाँ बिलकूल श्रप दु डेट रह सकती हैं तब जो प्राइवेट सेक्टर की चीजें हैं. जिनसे लोग ग्रधिक से ग्रधिक लाभ उठाना चाहते हैं, क्या देश के प्रति ग्रीर समाज के प्रति उनकी कोई जिम्मेदारी नहीं है कि वह अपनी मशीनों को ठीक करें ? जहाँ आप उन्हें रेबेट दे रहे हैं, कृपा कर उन पर यह जोर **डा**लें. चाहे कानून की दृष्टि से या जी श्रोज के शाधार पर कि वह ग्रपनी मगीनों को ठीक करें।

चीनी के सम्बन्ध में मैं दो शब्द कहना

Gen. Dis.

[श्रीमती सावित्री व्याम]

चाहती हैं। वीती संहती हुई है, इसका मुफ्ते श्रकसोस नही है। इससे जोग चीनी कम खाना सीखेंगे ग्रीर पैसे को वचाना सी बेंगे। लेकिन सबसे ज्यादा भ्राफसोस की बात तो यह है कि एक तरफ तो कंज्यूमर्ज को, चीमी खाने बाले को चीनी महंगी मिलती रहेगी और दूसरी तरफ उद्योगपति ग्रपना मुनाका लेते रहेंगे लेकिन जो गन्ना पैदा करने वाला है, उसको कम कीमत श्रपने गन्ने की मिलती रहेगी। केन्द्र से यह तय हम्राथा कि गन्ना उत्पादक को साढ़े दस या पौने ग्यारह रुपया फी क्विटल चीनी के लिए जो गन्नादियाजाताहै उसका मिलेगा। मैं जानना चाहती हैं कि क्या ग्रापने इस बात की भी जानकारी ली है कि मिलों ने किसानों को इतना रुपया दिया है या नहीं दिया है ? स्राज भी हमारे पूर्वी जिलों में और पश्चिमी जिलों में जहाँ पर कि गन्ना बहुत अच्छा पैदा होता है, मेरठ, बुलन्दशहर, मुजफ्फरनगर आदि में बहुत बढिया गन्ना पैदा होता है, नौ रुपये भीर साढ़े नौ रुपये फी क्विटल से ज्यादा गन्नों का दाम किसानों को नहीं मिलता है। उस किसान के लिए भी भापको सोचना चाहिये। भापको देखना चाहिए कि उसको ठीक कीमत गन्ने की मिले भीर समय पर मिले। मैं सम भती हैं कि माज समय भागया है जबकि जिनको सिक मशीनें कहा जाता है, जो कि सिक फैक्ट्रीज के नाम से प्रसिद्ध हैं, उनको सरकार श्रपने कब्जे में ले. सरकार उनका नैशनलाईजेशन करें श्रीर देखें कि उनके अन्दर क्या हो सकता है, कितनी हैं जिनको ठीक किया जा सकता है ग्रीर किस तरह से किसानों को ठीक भीर समय पर कीमत भ्रदा की जा सकती है, कितना मजदूरों को दियाजासकता है। चीनी का बाहर जाना लगभग बन्द हो गया है। वर्ल्ड मार्किट के कम्पीटीशन में हम खड़े नहीं हो सके हैं भीर इस कारण से हमारी चीनी का बाहर जाना करीब-करीव बन्द हो गया है। भ्रावश्यकता इस बात है कि स्नाप इसको काटेज इंडस्ट्री पर छोड़िये, लीग अपने-अपने कोल्ह से, अपने-अपने

क्रशर से शक्कर बनायें ग्रीर बेचें। उस ग्रवस्था में सरकार की कोई जिम्मेदारी नहीं रह जाएगी कि महंगी बिकती हैं या सस्ती बिकती है ग्रौर किसान को कम मिलता है या ज्यादा मिलता है या किसान को सही कीमत मिलती है या नहीं भिलती है। लेकिन जो नीति स्रापने ग्रपनाई है उससे न तो किसान का कोई फायदा हम्राहै स्रीर न ही कंज्यूमर का कोई फायदा हुग्रा है। जो चीनी मिलें हिन्दुस्तान में है भीर विशेषकर उत्तर प्रदेश में है, उनकी मशीनरी के श्रन्दर कोई जान नहीं है, सब पुरानी मशीनरी है श्रीर जर्जर मशीनरी हैं, कोई काम देनी वाली मशीनरी नहीं है। कभी मिल मालिक कह देते हैं कि गन्ने में कीड़ा लग गया है भीर कभी कह देते हैं कि रस पतला है, इसलिए जो गन्ने की कीमत है वह नहीं दी जा सकती है, तय श्रदा कीमत नहीं जा सकती है। जो गन्ने की कीमत हैवह भी भ्रलग श्रलग जगहों पर भ्रलग-ग्रलग है, वह भी बेरी करती है। बुलंदशहर में कुछ, हैतो पूर्वी जिलों में बलिया श्रीर बनारस म्रादि में कुछ भीर है। हो सकता है कि ऐसा धापने क्वालिटी को देखते हुए किया हो, गन्ने की क्वालिटी को ध्यान में रखकर किया हो। लेकिन मावश्यकता माज इस बात की है कि किसान को भ्रापने गन्ने की सही कीमत मिले, वक्त पर मिले भीर उसके साथ न्याय हो।

भ्रव मैं वित्त मन्त्री जी की सेवा में केन्द्र भौर राज्यों के बीच वित्तीय बटवारे के सम्बन्ध में कुछ नम्न निवेदन करना चाहती हूँ। तीन योज-नायं समाप्त हो चुकी हैं। इन तीनों योजनाभ्रों में उत्तर प्रदेश के साथ भ्रन्नाय होता रहा है। मैं नहीं जानती हूँ कि इसका कारण क्या है? क्या इसका कारण यही नहीं है कि तीन तीन प्रधान मन्त्री उत्तर प्रदेश के रहे हैं भौर सबकी जुबान इस मामले में बन्द रहती रही है, वे कुछ नहीं कह सके हैं। उत्तर प्रदेश सबसे बड़ा प्रदेश है। उसकी भ्राबादी नौ करोड़ से ज्यादा हो चुकी है प्लानिंग किमशन ने तथा फाइनेस किम-शन ने भी कुछ उसूल तय किये हैं वित्तीय बटवारे

के सम्बन्ध में । केन्द्र भ्रीर राज्यों में जो वित्तीय बटवारा होता है वह किन्हीं उसूलों के विना पर ही तो होता है, एट रैंडम तो होता नहीं है, भनसाइंटिफिक ढंग से तो होता नहीं है। इस बटवारे में जिन दातों का स्थाल रखा जाता है उसके बारे में प्लानिंग कमिशन ने उसूल तय किया है कि पापूलेशन उस प्रान्त की ज्यादा हो बैनवर्डनेंस ज्यादा हो पर केपिटा इनकम कम हो तो उसको ज्यादा ग्रंशदान मिलेगा। उसके पिछडेपन को ध्यान में ऐसा करते समय रखा जाएगा, उसकी सामाजिक भ्रीर श्राधिक स्थिति को प्यान में रखा जायेगा। उसकी एडमिनि-स्टेटिव आवश्यकतायें कितनी हैं, इसको ध्यान में रखा जायगा । यह सब लिखा हुआ है । यह बात नहीं है कि प्लानिंग कमिश्नन ने ही यह उसूल तय किया हो, फाइनेंस कमिशन ने भी यही उसूल तय किया हुआ है कि वित्तीय साधनों का बटवारा केन्द्र भ्रौर राज्यों के बीच में इसी को ग्राधार मानकर तय किया जायेगा। जहाँ तक उत्तर प्रदेश का सम्बन्ब है, पिछली तीन योजनाम्रों के म्रन्दर उसके साथ ज्यादती होती रही है भीर यह ज्यादती झाज तो पराकाष्ठा पर पहुंच गई है। चौथी योजना तो प्रभी शुरू होनी है। लेकिन इस साल की योजना के अंदर 83 करोड 59 लाख का अनुदान उसकी मिलेगा, केन्द्रीय सहायता उसको मिलेंगी जोकि पूरे बजटकाया पूरी सहायता का साढ़े बारह प्रतिशत ही है। लेकिन इसके मुकाबले में भाप देखें कि उत्तर प्रदेश की प्रावादी सारे देश की भावादी का साढे 17 प्रतिशत है। श्राप केवल साढे बारह प्रतिशत ही उसको धन दे रहे हैं। कम से कम बीस प्रतिशत धन तो उत्तर प्रदेश को मिलना चाहिए।

फिर ब्राप यह भी देखें कि 1952 से लेकर ब्राज तक जितने उद्योग लगे हैं, चाहे वे किसी भी प्रकार के उद्योग हों, उनमें से साठ प्रतिशत उद्योग मद्रास में, बंगाल में, गुजरात, महाराष्ट्र ब्रादि में लगे हैं। जो चालीस प्रतिशत बचे हैं उनमें से उत्तर प्रदेश के हिस्से में बहुत कम उद्योग श्राये हैं। उसको बहुत ही कम श्रंश इसका मिला है। उत्तर प्रदेश को श्राप इस हालत में न रिक्षये। श्रगर श्राप उसको इस श्रवस्था में रक्षते हैं तो क्या शाक्चयं कि लोग बटवारे की मांग करते हैं। एक भाग कहता है कि वह उससे श्रलग हो जाएगा और यह शावाख भी उठने लगती है कि इसको दो या तीन भागों में बांट दिया जाने, किसी श्रंश तक उनकी यह श्रावाख ठीक भी हो सकती है श्रगर हम उत्तर प्रदेश की बर्तमान पिछड़ी हुई श्रवस्था को देखते

एक शब्द में बित्त मन्त्री जी की सेवा में प्रोहिविशन के सम्बन्ध में कहना चाहती हैं। वह प्रोहिविशन के सिम्बल कहलाते हैं, इसके साथ उनकी परसमैलिटी बाइडेंटीफाइड है। गांधी सैंटिनरी के भवसर पर उन्होंने लिखा है कि हम कुभों का प्रबंध करें, खाने का प्रबंध करें, स्कूलों की भोर पर्याप्त ज्यान दें, शिक्षा की भोर ज्यान दें। मैं भ्राशा रखती थी कि कुछ, नशाबन्दी के अपर भी बह कहेंगे। डायरेक्टिव प्रिसिपल्ज जो हैं, उनके भन्दर भी इसको स्थान दिया गया है। नशाबन्दी को लागू करना राज्यों का भी कर्त्तव्य है और केन्द्र का भी कर्त्तब्य है। मैं श्री मोरार जी देसाई से निम्न निवेदन करना चाहती हूँ कि यदि वह इस देश के अंदर प्रोहिविशन नहीं लागू कर सकते हैं तो कोई मौर लागू कर ही नहीं सकता है। 1967 के धन्दर काँग्रेसियों को टिकट लेने का जब समय **भाया था** तब भी मैंने भ्रापकी सेवा में एक नोट लिखकर दिया था कि यदि इस तरह के लोगों को काँग्रेस का टिकट दिया गया तो प्रोहिविशन लागू करने में बडी कठिनाई होगी। मेरी तकलीफ भीर भी ज्यादा बढ़ गई जब इस बार जो मध्याविध जुनाव हए इनमें मैंने देखा कि जहाँ पहले के चनावों में चुनाव के भवसर पर शराब की दकानें दो दिन पहले बन्द हो जाया करती थीं, इस बार वे बिल्कुल बंद नहीं हुई भीर चुनाव भर में वे खुली रहीं। मैं नहीं कहती हैं कि इसने शरीब खरीदी या उसने शराब खरीदी । लेकिन द्कानें

243

शराव की सूली रहीं। आप सोचते हैं कि छः करोड का फायदा वजट के ग्रंदर होता है। लेकिन इसको महत्व न देकर ग्राप सोजल बैल्युज को महत्व दें, मारेल बैल्युक को महत्व दें. माथिक वैत्युक्त को महत्व दें। भाप देखें कि कितना नुकसान देश का ऐसा करके हो रहा है। बडे अफसरों की बीबियां हों, मजदूरों की बीबियां हों. मध्यम वर्ग के जो घराने हैं, उनकी बीवियां हों, उनसे जाकर आप पृद्धें कि शराब के नशे का जो भ्रसर है वह किस पर पडता है। वे ग्रापको बतायेंगी कि उन पर ही पहता है, पुरुषों पर नहीं पढता है। मजदूरों के घर में रहने वालीया बड़े घर में रहने वाली जो बीविया हैं. कोई भी एक दिन भी नही चाहती हैं कि उनके घर में इस तरह का वाताबरण पैदा हो कि कोई शराब पिये । जब ऐसा बाताबरण पैदा हो जाता है तो वे पति को भी विगडते हुए देखती हैं. भाइयों को भी बिगडते हुए देखती हैं. बच्चों को भी बिगडते हुए देखती हैं। मुभे उस जमाने की याद बाती है जबकि हम महिलाबों ने पिके-टिंग किया था भीर भपने बाल खिचवाये थे. लाढियां खाडें थीं घौर उस जमाने में हमने जो भाजादी का भांदोलन छेडा था, उस भांदोलन का एक ग्रंग यह प्रोहिविशन था। प्रापने पाज शराब पर टैक्स भपनी भामदनी का एक जरिया बना लिमा है। भगर यही बात है तो बहत से मैचड टैक्सेशन के भीर हैं जिनको धक्तियार किया जा सकता है। लेकिन नशाबंदी को तो श्राप लागुकरें।

मैं अपनी शुभ कामनायें व्यक्त करते हुए श्रंत में यही कहना चाहती है कि धन के एक एक पैसे का सद्पयोग किया जाए. ठीक दंग से इसको खर्च किया जाए भीर साथ ही साथ कम लर्ची का माहौल पैदा किया जाए। यह बहुत भावश्यक है।

SHRI H. N. MUKERJEE (Calcutta North-East): Mr. Deputy-Speaker, Sir, the Finance Minister, perhaps conscious of the unsavoury nature of his budget, has tried to

embellish it with some feeble humour, but it remains a poor thing, little more than the usual petty book-keeping and, in the matter of taxation, the characteristic jumble of crafty concessions to the very rich and of imposts which irritate and injure the generality of the people.

My friends of the Swatantra Party, more a pressure lobby of the propertied and the privileged than a political party, must have been happy at the putrid economic philosophy, if it can be called a philosophy, which was propounded by the Finance Minister. I could imagine the Masanis and Dandekars laughing in their sleeve when the Finance Minister expressed the hope that he was not stealing the show from the Planning Commission. Why bother about the Planning Commission anyway when you have said goodbye to planning and all that? The Finance Minister has gaily tried to look into his own mirror, as he put it ingeniously, but he is in the centre of the stage, not the Planning Commission. For how long he will be there, now that the people are awake from Kerala to West Bengal, has come to be the moot point.

Meanwhile, this Budget has been welcomed by certain quarters and the Economic Times has written gloefully-I quote:

"Implicit in the highlights of the Budget is a meaningful leaning on the market economy and private sector expansion."

The hon, lady Member just now was regretting that there was no mention of socialism. Mr. Morarii Desai does mention socialist society once but in a rather peculiar way. As a matter of fact, it is much better that there is no talk of socialism which is merely so much hypocrital bunkum.

This Budget gives a whole series of concessions to the very rich who are, according to the Finance Minister, possibly, the really needy. He has given relief to the cotton and jute mill-owners who shut up shop after eating away the assets of their companies as well as workers' provident funds. will have a rebate for development. is relief in export duty on jute manufacturers and tea. We want experts to be boosted but not at the cost of having to give continued support to people who have shown how

inefficient they are and how insensitive they are to the basic requirements of this country's economy.

Then, the Finance Minister has given an extension of the tax-holiday and development rebate to new enterprises. He has asked for cancellation of corporation tax ceiling at 70 per cent. He has allowed for amortisation of promotional expenses and expenses on project investments, market surveys and so on. He has said that there will be no increase in incometax rates as far as the upper slabs are concerned. He has not hesitated to fleece the upper middle-class who because of fixed income are disabled even from evasion which is practised by all and sundry with incomes between Rs. 10,000 and Rs. 20,000. They are between two worlds, like the South Indian meidang-they are beaten from either side. I hold no brief for them. But because they are a sort of people who can be caught more easily, they are being made to suffer and the real big bugs have the run of the land. There is a new class division in our society of which even Marx was unaware, the division between those who have expense account and those who have not. Finance Minister has taken good care to see that the big bugs get all the advantage of his Budget.

After paying court to Big Money, the Finance Minister has dipped his hand into the pockets of the poor. He is collecting Rs. 127 crores in additional excise duties. He has come heavily down on sugar forgetting, as the hon. lady Member just now indicated, the case of the producer, the peasant, who is actually in distress, and has come heavily down on sugar in a manner which would add to the pockets of the prosperous.

But he is raising into the bargain the price of a drink of even tea or coffee. The Finance Minister might tell us that there should not be much of a rise in the price of sugar, but he should ask his colleague, the Railway Minister, how over the months he has continuously increased the price even of tea and coffee. He does not travel by rail; most Ministers never travel by rail, but we know how a cup of tea or coffee costs so much more. His own colleague goes on micreasing prices while he says here, 'I have put such a small impost that there should not be any significant rise in price'.

Our friend, the Finance Minister, frowns on smoking. Even the frugal 'Char Minar' addict has to fork out a few more paise for a quiet puff. The poor man's bus fare is also going to rise because of increase in the duty on motor oil. We could go on like this; these are known, but it is better to put them all together to see what a cumulative effect this Budget is likely to have on the average man.

We oppose all the new taxes and impositions on the basic ground that new burdens are being laid on the people while big business gets relief. And as far as foreign capital is concerned, it is ruling the roost in a much happier condition than ever before.

The Finance Minister has proposed an excise duty on fertilisers and on power-driven pumps, and we oppose these because they would impose fresh burdens on the peasantry as a whole and would raise the price of agricultural products without benefiting the peasantry.

In regard to these impositions, the House has already learnt that the legal position is very doubtful, and as far as that is concerned, the entire goings-on suggest how terribly shoddy is the legal advice which is available to the Finance Minister. But quite apart from the niceties of the law, these hindrances are hurled exactly when our economy can somewhat more quickly than before only if the rural sector operates at a more efficient level. We have been told by Prof. Gadgil of the Planning Commission that there should be at least a five per cent growth in agriculture and an eight to ten per cent growth in industry and business which are inter-related and these should proceed concurrently. Now, in spite of what is euphemistically called the 'Green Revolution'-the 'Green Revolution' which even our friend, Shrimati Tarkeshwari Sinha, tried to debunk the other day-in spite of this Green Revolution, we can certainly claim that a sort of a break-through in agriculture has been achieved in 1967-68, particularly in regard to wheat, largely on account of new types of seeds having been used: the rice crop was a little less in 1967-68 than in 1964-65 when there was not much ballyhoo about production. But, even so, at this point of time there has happened a certain improvement as far as agricultural production is

[Shri H. N. Mukerjee]

concerned. Prof. Gadgil has pointed out in a speech at Bangalore that we have to face in regard to the agricultural problem a very serious situation and if we have to get results all over the country, the problem of coordination of the agricultural programmes requires much more serious attention than it has received so far. Then he says:

Budget Gen .--

".....this is going to be where the Fourth Five-Year Plan fails or succeeds: our ability really to get the programmes that are suitable for each crop and each region of the country. What will matter is our ability in each State to get a full co-ordination between the various departments, the Revenue, the Agriculture, the Animal Husbandry, the Co-operation and the Finance altogether. All this, and to get really on the ground the people who are interested in this programme in a meaningful manner, not only the old Community Development approach."

I close the quotation here, but it is exactly at this point of time that the Finance Minister brings certain proposals which might upset the apple-cart in so far as agricultural production is concerned.

In principle, we support the idea of taxing agricultural incomes, but the way to do it is not through the proposed wealth tax which is bound to prove ineffective as far as we can see in view of the record of the Government. I realise that it is very necessary to prevent black money being translated into agricultural property and houses. For example, the country should like very much to know what happened when more than 2 million tonnes of wheat were procured in 1968 from Punjab, Haryana and U. P. and the Government agents including the Food Corporation of India bought all this wheat form the traders in the mandis at around Rs. 80 per quintal. From all accounts, the traders paid the farmers only Rs. 50 per quintal and no more. Thus, New Delhi's munificence allowed these intermediary traders to net a margin of Rs. 30 per quintal. For 2 million tonnes, the net amount comes to Rs. 60 crores. This whole amount goes unscathed and untaxed. New Delhi, of course, has no money to spare, let us say, for instance, for the needs of Calcutta. A World Bank estimate in 1960 said that Rs. 200 crores would "save" Calcutta.

was their expression, that is, save it from going to pieces, which it has been doing steadily. The State Government has just reminded the Centre of its responsibility in this regard, for Calcutta, harried beyond endurance since Partition, when refugees poured in and life became nearly impossible is still India's city, the hub of industry and trade and the key to our export. But, of course, New Delhi is very curt and has no money to spare for Calcutta, while Rs. 60 crores go to the pampered profiteers in food who poison the economy with the assittance of the Government.

In this bedevilled situation, my party is in favour of forthwith transferring this subject of taxation on agricultural wealth to the States by suitable amendment of the Constitution. The Central Government cannot be relied upon for purposes of this tax because its machinery, corrupt or inefficient or both, will certainly harass rhe peasants in general and actually permit black money to escape. This is a game where the tax-collecting machinery has specialised to perfection. Moreover, the States are in need of new sources of revenue and at least in some States, democratic advance can be utilised to have genuine popular supervision of tax collection. It cannot be left to those members of the executive at the Centre or in the States who have so far behaved in a fashion which has gone against the interests of the country.

While the Finance Minister's proposals are what I might call a messy package which we shall just discard, we fully support any agricultural wealth tax that may be levied on urban big business in order to extend it to their investments in land. This is the idea we posit as against their plaintive concern about the "genuine" agriculturists which the Finance Minister expressed on the budget day when in the midst of his speech, the Prime Minister daintily handed over to him a chit which he was constrained to read.

Some people have said that it is a pity that his second thoughts did not come earlier before the presentation of the budget but he will be wise if he has further thought in the matter on the lines at least that 1 have indicated.

There is no time to elaborate on them, but class differentiation in our agrarian structure has widened the dispartly between

2**4**1

big and small cultivators a very great deal. Over a year ago, one of the scions of the House of Birla, Mr. L. N. Birla, presiding over one of the capitalist meetings noted this development of what he called capitalist relations and hailed what he called an "accentuation" in the growth of properties agriculturists and an increasing number of landless cultivators who prdouce for other people and starve themselves. In UP, it was calculated in 1967 that the top two per cent of households owning as much as 12 per cent of the cultivable land got an annual income of Rs. 200 crores and what is more important, they are getting mixed up with the urban money-bags. They are a stupendous force which the Finance Minister's proposals just would not be able to tame in any way. This requires deeper thinking and thinking with the States very much in the picture. what I fear is that this is not the Finance Minister's or the Government's intention. What has happened in this country is a juxtaposition of a thin stratum of the rich in the countryside with the urban rich who monopolise the gains of Congress planning through Government loans and control on sugar and other co-operatives and other ways of amassing wealth. They represent a problem which the ill-thought-out proposals of the Finance Minister cannot solve.

The Finance Minister is accustomed to pose before us as the paragon of stern virtue, but all that is a cloak and cover for cool and calculated indifferenc to the middle and poorer classes of the poeple and his solicitude for the well-being of the very rich.

He has said rightly of course in his budget speech that the objective of growth cannot be achieved by budgetary policy alone. But he should know that budgetary policy properly conceived can and ought to be an instrument of economic growth. His budget breathes no inspiration and no economic message except that foreign and Indian monopolists with their hangers-on have got to be appeased. His somewhat doubtful allocation for next year's yet unknown plan is Rs. 1903 crores, a sum only marginally higher than the current year's. Without, therefore, a structural reform in the economy and the social set-up, the tension and the burden of devement and defence which has been put up as the country's objective is too much for the Finance Minister's humdrum budgetary devices.

Our economy will not be able to gain momentum unless some basic and courageous steps are taken. Yet, Government conducts merely a big barrage of propaganda about the national economy having turned the corner. I wish it was true. But it is a farrage of nonsense. This attempt to depict that we have got out of the rut of recession even without the limited planning in operation up to now warms the hearts of some people over here and outside in the country but it is a complete fallacy.

It has been stated by Government that the net national product rose by 9.1 per cent from 1966-67 to 1967-68, from Rs. 15,272 crores to Rs. 16,665 crores. But in the prerecession year 1964-65 it was according to the Economic Survey, Rs. 16,219 crores at 1960-61 prices, and the rise, therefore, at the outside is 2.8 per cent per annuam which is balrey above the rate of our population growth.

When increased inequality is taken into account, the conclusion is irresistible that the overwhelming majority of our people are worse off today than in 1964-65. A recent national sample survey indicates that a third of our population, a little more than 34.6 per cent live in absolute poverty, spending less than Rs. 15 p. m. in rural areas and less than Rs. 24 in urban areas, and, also there are millions of "severe destitutes", particularly in the retarded areas of our country, whether in North Bihar or in Rayalaseema or in so many other areas who have less than Rs. 11. very much less than Rs. 11 a month to spend.

No sophistry, no jugglery in figures or argumentation can cover up the evidence of unspeakable poverty which assaults the senses in town and country in India today.

15 00 hrs.

It is interesting to note that the net national product had a growth rate in 1967-68 which can be mentioned. The contribution of agriculture rose by 20.3 per cent from Rs. 6,133 crores to Rs. 7,381 crores. Very welcome. But the nett product added by large-scale manufacture fell from Rs. 1,576 crores to Rs. 1,556 crores, and of construction from Rs. 761 crores to Rs. 740 crores. This is surely nothing to gloat over; it shows an imbalance in the economy which brings about a qualitative decline.

[Shri H. N. Mukerjee]

We here of a "huge"—that is the word used—rise in exports, 10 per cent in 1968-69. But in 1964-65, our exports earns \$1,714 million; in 1966-67, it was \$1,558 million, and in 1968-69, it has been at \$1,700 million, that is, we are back where we were four years ago, and there is nothing to make a song of and dance about this 'huge' rise in exports.

But there is a sinister purpose to this propaganda, because foreign collaboration is to be allowed even in low-priority or nonessential fields of industry as well as trade, provided they can appear to be exportoriented. This is to be the new Morarii fig-leaf which would be sought to cover the nudity of reckless collaboration deals. The result will be that the dependence co-efficient of our economy will increase, and in the Gandhian Centenary-everyone is talking about it in the budget discussion-selfreliance is being thrown overboard, thanks to the Finance Minister and his colleagues herehe alone is not to blame. Self-reliance. development-consciousness and plan climate have as good as vanished from the Indian scene, and yet they are making such a lot of to-do about it.

Stagnation bedevils our economy, and will continue to bedevil our economy, if this kind of pusillanimous policy continues. Stagnation bedevils our economy, and tinkering just will not help. The per capita daily availability of foodgrains was, according to our Economic Survey, 474 gms. in 1965, 396 gms. in 1967 and 457 gms. in 1968. But it is still lower by 3.6 per cent than in 1965.

The general industrial index had risen by only one per cent in 1966; it fell to 0.5 per cent in 1967. In 1968, it is estimated to rise by 5-6 per cent. But altogether, it is a dismal performance, with half the growth rate in 1960-65, when it was nothing startling at all.

The number of unemployed on the live register increases from year to year: 24, 69, 421 in 1966 to 30,11,642 in 1968.

From the 1st April, 1968 to the 31st January, 1969, at a time when our production of foodgrains was high, we imported 45.4 lakh tonnes of foodgrains at a cost of Rs. 293.64 croses.

15.04 hrs.

[Shri Thirumala Rao in the Chuir]

This came out in answer to a question on 6th March—starred question 326. Government has no intention to keep up its promise to stop all food imports by 1971. PL-480 imports will continue, with all the damaging effect it has on our economy and on our self-respect.

Foreign private investments flourish. Sterling tea companies—I am quoting from the answer to Unstarred Question No. 1178 asked on 19th November, 1968—remitted Rs. 23.44 crores as profit from 1963-64 to 1967-68, the figures for 1966-67 being Rs. 2.85 crores, and for 1967-68 being Rs. 5 04 crores. Unstarred Question No. 3765 dated 9th December, 1968 elicited the answer that payments abroad for the year were Rs. 280.5 crores under different heads.

It is quite important to notice how very large amounts of money are sent out by way of dividends and profits. In 1967-68 we sent abroad, on account of dividends Rs. 32.7 crores, on account of technical know-how Rs. 14.7 crores, on account of current profits Rs. 7.6 crores, on account of accumulated profits Rs. 8.3 crores, and, of course, on interest on Government account and private account enormous amounts reaching up to very nearly Rs. 200 crores. For royalties we sent abroad in 1967-68 Rs. 4.3 crores. Ask our scientists, they will tell you that most of it is money thrown down the drain, and we throw this money down the drain because we have not the courage, the guts to stand up to these foreigners who are ruling the roost in our country.

Outstanding foreign investments in India increased from Rs. 255.8 crores in June, 1948 to Rs. 935.8 crores at the end of March, 1965. From 1956 to September, 1968, 3,049 foreign collaboration casses were approved. This was said in answer to Unstarred Question No. 3975 asked on 10th December, 1968.

The oil companies treat us so shabbily and we can hardly do a thing. At this rate we are moving towards being something like a satellite economy, but Government does not care. There is hardly any effort to collect at least one half of the several

hundred crores of arrears of income-tax, and of course there can be hardly any thinking in the mind of the Finance Minister or his Government something like a moratorium on foreign remittances. They have got so much out of it. The studies made by the Reserve Bank or the statements made by professors abroad at seminers in regard to the kind of return which foreign companies get in India show how they have been sucking our country dry, and we cannot even get anything like a moratorium very politely negotiated in regard to foreign remittances which are hitting a country like ours so hard. talk about their desire to help our country, because if India goes down, democracy all over goes down. All that sort of rot is heard from time to time, but they do not come forward to help, nor do we have the courage to put a moratorium on foreign remittances. Mr. Morarji Desai would hardly have even any idea, he would not dream of having that kind of idea.

He is doing nothing either to ensure that public sector projects do not suffer eggregiously as they do from inefficiency or corruption or both, and that a check is put on defeatist trends that in such circumstances as that of the Indian Drugs and Pharmaceuticals they prepare only to prove the failure of the public sector and get ready to hand it ever as it were to private capital.

The winds of change are blowing in the country, but the Government, ostrich-like, puts its head in the sand and does not see what is happening. Relations between the Centre and States in financial and other terms need to be put on a different basis than hitherto. The claims of the popular Government of West Bengal, particularly in relation to the crying needs of the Calcutta region, for example, can only be ignored at the country's peril. There is no indication in the Budget that there is any awareness of such things in the Government's mind.

I shall quote to you, as I conclude, something which was said by Prof. Gadgil, again in his speech in Bangalore last year.

The hon. Member who spoke before me said that we need to increase our production. Everybody agrees on that. Prof. Gadgil puts in this way; he is no agitator:

"... this mass understanding of the production responsibility of everybody cannot come through waless there is a mass conviction that this is a fair society, that this is a society in which the distribution of the product is being justly regulated and that everybody is participating and has a share...It is not agitators; it is not politicians it is a basic problem of social understanding, of social participation in the whole process."

He adds :

"This basic problem is a challenge to society. It is a challenge to integration. We talk of national integration; I think we should think much more of a social integration. National integration will then be easy. Because the society is not integrated, this problem arises."

That is exactly the problem. That is why I hark back again to the Gandhi Centenary. But today in answer to a question we were told that there is no universal provision even of drinking water in all the villages in this year. We know well how the memory of Gandhiji had been treated by the Government. I have got a pamphlet sent to us by Shri Shankarrao Deo which has got the heading: 'Could we not agree on Gandhi's alternative to capitalism. As far as we are concerned, we take another view of the matter. Gandhiji was a most highly estimable person but his alternative to capitalism was not the right sort. Even so, he said certain things in regard to the trusteeship idea. In this book there is reference to Dr. Lohia's attempted legislation to bring about trusteeship. He was prevented from bringing forward legislation: "Draft Indian Trusteeship Bill, 1967"

They will not even touch that or even attempt to try to introduce the Gandhian concept of socialism and trusteeship to find out if it works. According to our idea, it will not work; we have to go in a different way. But they have not got the guts. Therefore I have to say that this Budget with its pettifogging banka approach is nearly a futile document which describes no more than the rather pathetic holding operation of a precarious economy which must courageously advance in a genuinely popular direction or be overtaken by the surging forces of history. This is what the Finance Minister requires to imbibe. Of course I have no illusions that he will do so. Even so we are here to express our views and I have tried to do it in the short compass of time at my disposal.

SHRI S. R. DAMANI (Sholapur): At the very outset, I want to say that I support the taxation proposals in the Budget. a matter of great satisfaction that after a long period of recession and depression when agricultural production had declined and industrial output remained stagnant and the capital market became shy leading to increased imports and decreased exports, we are now recovering all round and registering improvement in all sectors of economy. Our agricultural production during this year is about 96 million tons, inspite of drought in some parts and floods in some other parts of the country. In previous years there was a steep rise in the level of prices but prices had been maintained at a reasonable level during this vears and our industrial production has also increased by about six per cent. Our exports have gone up by about Rs. 100 crores and our imports have come down by almost Rs. 100 crores. In this way, while our adverse balance was Rs. 700 crores in the previous year, it has remained at Rs. 500 crores during this year. Thus, I wish to say that there is improvement and recovery in this year, and I think that the action taken by the Deputy Prime Minister and Minister of Finance while presenting the previous years' budget has also been of great help in bringing this improvement.

Similarly, this year, a deficit of Rs. 250 crores has been left. Last year, it was about Rs. 290 crores. When last year, a deficit of Rs. 290 crores was left, many economists and friends in the Opposition thought that it would lead to inflation and the prices may increase, but as estimated by the Deputy Prime Minister, neither was there inflation nor did it affect the prices. But, on the other hand, it has stimulated our economy and so I think this year also the deficit financing of Rs. 250 crores will help to improve the economice condition of the country and it will not create any kind of inflation.

I am happy to say that in order to increase our exports of jute and tea and mica, a reduction in export duty has been announced. Jute is one of the major items of export, and in the last few years the export of this commodity has declined considerably. For instance, in 1964, the export of jute was 487, 000 tonnes. In 1968, it came down to 360,000 tonnes. In 1957, our export of jute was 88 per cent while Pakistan's was only 12 per cent. But now the position has changed. Our exports have come down where

as the export of Pakistan has increased considerably. Therefore, my submission is this. This is our traditional export item and every care should be taken to see that we do not lose our traditional market for jute in any way, and proper action is required to be taken at the proper time so that our export is not affected in this major item. I am happy to say that tea has also been given a fair deal, and I hope the export of jute and tea will also improve during the course of this year.

Regarding the textile industry, we have been pointing out that the industry has been passing through a very, very difficult time. Out of 636 mills, 80 have been closed down. There are many mills which are passing through a very difficult time. I am happy to say that the Deputy Prime Minister has thought about it and has given considerable relief in excise duty not only on cloth but also on yarn. This relief will to some extent improve the difficult position and the uneconomic conditions in which the textile industry finds itself today as a whole. relief has been given for hank yarn. excise dut y on hank yarn has been completely withdrawn. It is going to help the handloom industry. The excise duty on sized varn is also withdrawn. It will help to check tax evasion and corruption. It will also help the industry. The relief given for coarse and medium quality cloth which constitute 88 per cent of the production of the mills, since most of the mills are producing this quality of the goods, will go to help the weaker mills in the country. From being uneconomic. they will become economic units again.

This time a 15 per cent ad valorem duty has been imposed on certain qualities, of cotton textiles. Coarse and grey cloth also have been included in the list on which ad valurem duty has been imposed. This is going to affect them adversely. The prices of canvas, etc. and blankets, manufactured from cotton waste as compared to the prices of coating, shirting, gaberdine, bedsheets, etc., will increase enormously because the excise duty on them is very high. The former qualities of cloth are mostly consumed by the Defence Ministry, Railways and industries. The increase in price of these qualities will also affect the Government and industries. Therefore, I request the hon. Deputy Prime Minister to do proper justice to the manufacturers of these qualities of cloth. On account of such high excise duty, the unorganised sector will start manufacturing all these qualities and Government may not be able to get the excise duty from the organised sector, as expected. Therefore, you can levy as excise duty whatever is rersonable, but this 15 per cent ad valorim duty is too high.

Before the budget, it was expected that in view of the increase in cost of living, exemption Government will increase the limit for income-tax to Rs. 5000 or Rs. 4500. But I was a little surprised when I found that the income-tax has been increased for the people in the income group of Rs. 10,000 to Rs. 20,000. In this slab, there are more than 6 lakhs people, earning Rs. 800 to Rs. 1500 a month. Most of them are people in service, who have to pay insurance premia, provident fund, etc. After meeting their household expenses. I do not think they will be able to save anything. Therefore, it is not very proper to increase the income-tax for them. If they are not able to contribute to the provident fund and insurance, it will affect the revenue of the country. Therefore, this matter should be looked into and this increase should be withdrawn.

As as matter of policy I agree with the excise duty imposed on fertilisers. But still our production is not sufficient to meet the needs of the country. Even after reaching a production target of 96 million tonnes we have to import and spend Rs. 300 crores to Rs. 400 crores a year on imports of foodgrains. This levy of excise duty on fertilisers may not only get a sharp reaction on the sentiments of farmers but the cost of production will also go up. When after so much hesitation the farmers have started using fertilisers, at this stage to impose this duty is I think a little premature. We should give sufficient time to them to use fertilisers and increase our production. Our per acre production of all crops is still much lower than in other countries. In cotton our production is one-third in comparison with USA, Sudan or Egypt. By using modern methods our per acre production can increase. It has to be seen that in no way increase in production is affected and farmers are made to use more and more fertilisers so that as a result our country becomes self-sufficient as far as agricultural production is concerned.

A note has been circulated in which it has been stated that it does not act very much against increased production and the increase in excise duty will have very little effect. In our country, 85 per cent of the land under cultivation depend on the vagaries monsoons. Monsoons are uncertain. Suppose in a certain place, as it always happens, there is failure of monsoon the farmers will have to suffer by the extra inputs on fertilisers and the cost of production will increase. Therefore, they hesitate to use fertilisers and take the risk. My suggestion in this respect, therefore, is that at least in the beginning we should start with 5 per cent and as the production increases, as our farmers begin to get the benefit increased production in the course of, say, three years, we can raise it to 10 per cent. I hope the hon. Deputy Prime Minister will give proper consideration to this.

About the wealth tax on agricultural land I would like to have one or two clarifications. It has been said that genuine cultivators will not be affected by this. If one agriculturist has surplus money and he deposits it in a bank—that is in the interest of the country because that money will not be kept idle and there will be income on it by way of interest -will he continue to be a genuine agriculturist or will he come under the mischief of this wealth tax? In another case, if an agriculturist constructs a house and gets rental from it, or he gets dividend from shares in the Unit Trust or he starts a transport business, will he continue to be a genuine agriculturist or will he be assessed under the wealth tax? My idea is that with the intention of the Government to mop up excess funds from certain persons they may not tax genuine farmers. This fact has to be taken into account. I would request the hon. Deputy Prime Minister to explain this that there is no confusion left in the mind of hon. Members and the people in this country.

Regarding the functioning of the public sector undertakings, last year all the public sector undertakings made a loss of Rs. 40 crores in all. Some had made a profit and some had made a loss, but the sum total was a loss. The results for this year are not available. But it seems that this year also there would be a net loss. We have invested a huge amount in these undertakings. I know that Government are very anxious to overcome these difficulties and to cover the loss and they are conspicuously making progress in that direction. Reports have been received in this connection from the Administrative

[Shri S. R. Damani]

259

Reforms Commission and other bodies and they are under study. But according to me, some changes in the managerial structure are required in order to improve the situation. The present policy is that secretariat officers are transferred to the managerial posts, and if they fail they are reverted, with the result that nobody has a mind to look after the management properly. Something should be done so that the person who goes there to the affairs is held responsible for proper management and if he fails he should not be transferred to other departments in order to keep his service in tact. I do not want to do injustice or be unfair to our officers. Even if they are paid a little higher remuneration I would not mind; there should be no ceiling on the top salaries Rs. 3500 or something else. That ban should be removed. They should be paid more remuneration but at the same time they should be held responsible and made responsible for proper management. In the private sector, for instance, if a manager does not manage things properly, he is asked to resign. Similarly, if an officer who is posted in a public sector undertaking does not manage the things properly, then he should be asked to resign. If this kind of system is introduced. I feel that they will feel more responsible for proper management, and I think things will improve. No more time should be lost on this, and something should be done immediately in this direction so that our public sector projects which are very important assets of our country start making profits.

In this connection, I would like to make some suggestions. Our public sector undertakings are running with idle capacity at present. On the other hand, our imports of capital goods are to the tune of Rs. 300 to 400 crores every year. Even after the establishment of such a heavy industrial complex which is running with idle capacity, we find that we are still importing about Rs. 300 to 400 crores worth of capital goods. Government have no doubt taken many measures to improve the position but they have not proved successful. I would like to suggest that some more depreciation may be allowed on the plant and machinery manufactured in the country so that some more incentive may be there for the purchase of indigenous machinery. Government are not going to lose any revenue thereby, because they are going to give the full value of the plant and machinery in the course of seven or eight

years. Instead of that, if the period is made five years, that will be an incentive for the buyers to purchase more and more of machinery manufactured in the country. If that is done voluntarily, then the position will improve, and our engineering industry will get more orders and will be able to reduce its idle capacity if not eliminate it altogether.

I would also like to make a suggestion as to how we could save foreign exchange. At present, cotton is being imported and is being used for manufacture of cloth of whatever quality one likes. Indian cotton is available for manufecture of cloth up to 40 counts. Therefore, the use of global cotton for smaller counts should be prohibited so that Indian cotton could be used for counts up to 40 and global cotton could be used for finer varieties of cloth of 60,80, 100 counts etc. If that is done, then we could save a lot of foreign exchange, and our farmers will get assured markets and better prices, and our production of cotton will also increase.

Secondly, we are not producing long staple cotton, which is used for manufacturing finer counts, in sufficient quantity. order to give incentives to our producers of long staple cotton different rates of excise duty may be charged on yarn and cloth made of Indian cotton and imported cotton. If a lower excise duty is charged on yarn and cloth made of Indian long staple cotton, it will give a good incentive to Indian farmers to produce long staple cotton in sufficient quantities because of the rise in its demand.

Then I come to smuggling of silver from the country. It is estimated that every year silver worth about Rs. 200 crores are smuggled out of India. Even though government have taken some measures to check silver smuggling, I do not think they have been effective. And what are we getting in return? Smuggled gold and consumer items. Even otherwise these consumer items are available here in plenty. So, the smuggling of these items into the country affects our local industries. The demand on our local industries becomes less and less. That is why many of our industries are not running to full capacity and they have idle capacity. Something should be done to stop this smugaling. That will benefit the government by way of increased tax collections and the consumer industries by increased demand and, consequently, increased production. I

hope government will pay urgent attention to this. I will conclude by thanking you, Sir, for giving me an opportunity to participate in this discussion.

भी शिव कुमार शास्त्री (ग्रलीगढ़) : सभा-पति महोदय, वित्त मंत्री का कार्य वहत ही कठोर ग्रीर रुखा है ग्रीर इसलिए उन के कर्त्तव्य को देख कर उन के प्रति सहानुभूति होना स्वभाविक है। विसा मंत्रालय का काम सरकारी मशीनरी में भीर दूसरे उद्योग घंषों में स्निग्वता का (म्राएलिंग) का है इसलिए इस दायित्व की निभाने के लिए उनको अपने सारे के सारे स्रोतों पर यह दृष्टि डालनी पडती है कि उस सारे ढांचे को स्निग्ध कैसे बनाया जा सकता है? वस्तृत: यह कठोर कर्त्तव्य है स्रीर जब कोई व्यक्ति अस शासन के पद पर भाता है तो उसे यह देखना पडताहै। पैसे का काम पैसे से चलता है यद्यपि बहुत से स्नालोचक यह माँग करते है कि हमें यह चीज फी मिलनी चाहिए, शिक्षा निःश्लक होनी चाहिए ग्रीर ग्रन्य चीजें होनी चाहिएं। लेकिन जब यह दायित्व उन के ऊपर ग्राकर पड़ता है तो उन को भी वही करना पडता है। मैं भ्रपने भाशय को प्रकट करूं तो शायर के इन शब्दों में प्रकट कर सकता हैं:

"मेरे सैयाद की तालीम की है धूम गुलहान में। यहां जो आज फंसता है, वो कल सैयाद होता है।"

यह कर्संब्य कठोर तो भवश्य है किन्तु इस के साथ साथ ग्रमर देखा जाय तो यह चीज भी देखनी होती है कि इस में से रस कहां से निकल सकता है ? किसा मंत्रालय के प्रति सहानुभूति होते हुए भी जब उन, के कठोर कर के उस कार्यक्रम को देखा तो उस से ऐसा लगता है कि अब सूंछे में से रस निकालने लगे हैं। जितना रस निकल सकता था वह निकल गया। इसके प्रशास के लिए दूर जाने की आवश्यकता नहीं है। कृष्णि की वे सस्मन्य चीर्ज, त्वाद के ऊपर, प्रिंपन सैट के ऊपर और दूसरी सम्पदा के उसर को कर की हिन्द गई है वह वस्तुतः छुछे कें से रह विकालके वाली काक है। विक्होंने कृषक के परिवार में जन्म लिया है, झथवा जिन को प्रत्यक्ष परिचय कृषि से है वह इस चीज को जानते हैं कि अगर भगवान की कृपा से फसल झज्छी ग्रा भी जाय, यद्यपि किसान प्रत्येक प्रसाल के लिए लाटरी लगाता है और जब तक घर में वह अन्म नहीं ग्रा जाता तब तक कुछ पता नहीं कि वह परोसी हुई थाली उस के सामने से कब हटाली जाय, कब ग्रोला पड़ जाय, कब बिजली चमक कर सारे फूल की खराब कर दे ग्रीर फल ही उन पर न लगे, फस ही न आये।

कुछ कहा नहीं जा सकता है। लेकिन इन बाधाओं के होते हए भी कृषकों का भ्रन्न भ्रगर घर में ग्रा जाता है ग्रीर उस समय कोई शहरी व्यक्ति जिस को खेती का परिचयन हो, किसानों के घर में भ्रानाज या गल्ला भरा हुआ। देखता है तो उसकी ग्रांखें चौंधिया जाती हैं ग्रीर कहता है कि यह लोग बड़े मजे में हैं, इन के ऊपर टैक्स लगना चाहिए। पर कृषकों की कठिना-इयाँ तो देखिये । भ्रगर एक भैस खराब हो गई भौर उस ने दूध देना बन्द कर दिया तो एक हजार रुपये की चपत लग गई, धगर बैलों की एक जोड़ी खराब हो गई तो दो या ढाई हजार रुपये की ठूक गई। 1⊍0 में से 75 किसान ऐसे हैं जिनकी सारी की सारी उपज प्रच्छी खेती के होते हुए भी डेढ़ दो महीने में चुक जाती है ग्रीर वह दूसरों की तरफ देखने लगते हैं। कभी खेती के लिए ब्रीर कभी दूसरी ची जों के लिए दूसरों से ऋगु ले कर किसी तरह से ग्रागली फसल को उसे पकड़ना पड़ता है। सामान्य व्यक्तियों के ऊपर भी इस प्रकार का कर लगाया जाय तो जो मैंने छूं छे में से रस निकालने वाली बात कही वह बिल्कूल सार्थक है। इसलिए मैं कहना चाहता हूँ कि उन के प्रति सरकारी सरसता जगनी चाहिए ग्रीर कुछ दया से काम लिया जाना चाहिए।

पिछले साल फसल प्रच्छी हो गई तो यही कहमा चाहिए कि थोड़ा साउस कृषक के कंकाल में रस का संचार हुआ, अभी मांस और

[श्री शिव कूमार शास्त्री]

Budget Gen .-

मज्जा तक तो नौबत भी नहीं भाई थी, भीर भव ग्राप उस को कर लगा कर समाप्त कर देना चाहते हैं, यह उनके साथ बहुत कठोरता का व्यवहार है। ग्राद का वर्ष भी सुद्दे का वर्ष है। जब थोडी सीफसल ग्राच्छी दिखाई देरही हैतब लोगकहरहेहैं कि इस सूखे के वर्षमें भी पिछले साल जैसी फसल हो जाएगी। इस का कारए। यह थाकि पिछली फसल के कारए। थोड़ा सा सहारा रहा । कुछ गवनं मेंट ने पिंम्पग सेटों के द्वारा सिचाई के साधन दिये, नलकृप बढ़ाये। इस लिए सूखे के वर्ष के प्रन्दर भी भाप को यह फसल दिखाई देरही है। भगर वह साधन भी सरकार किसानों के पास से खिसका लेना चाहती है तो उस की वही पूरानी स्थिति ही हो जाएगी।

ग्रगर ग्राप उत्तर प्रदेश के पूर्वी जिलों में जा कर देखें तो वहा स्थिति यह है कि 100 में से 70 व्यक्तियों के शरीर पर इस समय भी पूरे कपडे नहीं हैं। 100 में से 70 किसान इस प्रकार के हैं जो कि घोर सर्दी के भ्रन्दर बिना रजाई के रात काटते हैं । परिवार के परिवार पुत्राल बिछा कर सो जाते हैं भीर इस तरह से काम चलाते हैं। सूर्य की गर्मी से वह दिन काटते हैं। संस्कृत के एक कवि ने लिखा है कि किसी गरीब प्रादमी से किसी ब्रादमी ने पूछा कि तुम ने सर्दी कैसे काटी; तो उस ने उत्तर दियाकि:

रात्री जानु दिवा भानुः कृषान संध्ययोर्द्धयोः। इत्थं शीतं मया नीतं जान भानु कृशानुभि:।

रात काटी चूटने पेट में देकर, संध्या काटी कृषानु अर्थात् आग के सहारे पर और दिन काटा सूर्यं की गर्मी के आधार पर। इस तरह से मैं इन तीन आधारों पर सर्दी काटता है। भगर इस का जीवित चित्र देखना हो तो पूर्वी जिलों में उत्तर प्रदेश के ग्रन्दर जाकर देख सकते हैं। इसलिए मेरा निवेदन यह है कि कृषकों के साधनों के ऊपर जो इस प्रकार के कर की बात आप के मस्तिष्क में आई है. बह नहीं ग्रानी चाहिए।

मेरी तीन चीजों से ही दिलचस्पी है। पहली मैंने कृषकों के सम्बन्ध में कही। दूसरी बात शिक्षा के विषय में कहना चाहता है। पिछले शिक्षा मंत्री गये भीर दूसरे भाये। यह सरकार का भ्रन्दरूनी मामला है इस लिए इस से हमें कोई आकर्षण नहीं है। लेकिन एक चीज जो मस्तिष्क में है वह यह कि पिछले शिक्षा मंत्री ने एक लक्ष्य सामने रखा था. एक उद्देश्य सामने रखा था। त्रिभाषा फार्मुले को उन्होंने जन्म दिया। मैं कहना चाहता है कि पिछले शिक्षा मंत्री को उस से प्रेम था, भ्रीर यह स्वा-भाविक है जिस प्रकार बाप को भपने भीरस पूत्र से होता है। दूसरे शिक्षा मंत्री के माने से ऐसा समक्रिए जैसे एक श्रनाथ बालक का पालन पोषरा कोई करे। जो ममता बाप को थी वह दूसरे संरक्षक को नहीं हो सकती। इसलिए ग्रगर पहले मंत्री को ग्रवसर मिलता तो वह फार्मुला प्रगति कर सकता था, श्रागे बढ़ सकता था ।

Gen. Dis.

मैंने एक बात पिछली बार शिक्षा मंत्रालय की डिवेट पर बोलते हुए कही थी, भीर उस को फिर कहता हूँ। त्रिभाषा फार्मूले के **ग्र**न्दर संस्कृत बडे संकट में थी। जो संस्कृत किसी प्रकार से भव तक जीवित चली भ्रा रही है, वह सारे के सारे साधन स्वतन्त्र भारत में समाप्त हो गये। पूराने समय में जो राजे महाराजे होते थे वह संस्कृत को संरक्षण देना, माचार्यों की करना भीर गरीब विद्यार्थियों की सहायता करना भ्रपना कर्तव्य समभते थे। वह राज परिवार समाप्त हो गये। सेठ घीर व्यापारी भी उस को धपना परम पवित्र कर्तव्य समभते थे ग्रीर स्थान स्थान परवह इस प्रकार से निःशुल्क भोजनालय स्थापित करते थे, जिस से कि गरीब विद्यार्थी पढ़ते रहें। किसी ने पूस्तक की सहायता कर दी, किसी ने कुछ भीर सहा-यताकर दी। उन सेठों के कारोबार में यद्यपि कोई विशेष परिवर्तन नहीं द्याया, पर छन के घरों में भंग्रेजी पढ़ी लिखी नई पीढ़ी भा गई, जिसको इस चीज में श्रद्धा नहीं है। इस तरह

से संस्कृत का वह सहारा भी चला गया। इस लिए ग्रब यह विद्या राजकीय ग्राश्रय पर ही सुरक्षित हो सकती हैं। जब शिक्षा मंत्रालय के बजट में हम इस के लिए ग्रन्प राशि देखते हैं तो माथा ठनकता है कि ऋषियों की पुरानी थाती, जो ग्रब तक बड़े कठिन समय में भी सुरक्षित रही, वह ग्रागे किस प्रकार से चलेगी। जब तक उस को राज्य का ग्राश्रय न हो तब तक वह किसी तरह से भी ग्रागे नहीं बड़ सकती।

इप के साथ साथ मैं ग्रपने निर्वाचन क्षेत्र की बात भी कहना चाहता हूँ ग्रीर वह इस सदन में अनेक बार कही गई है। अलीगढ़ मुस्लिम विष्वविद्यालय के लिये माननीय श्री प्रकाशवीर शास्त्री ने भी कहा है श्रीर मैंने भी कई बार कहा है कि मुस्लिम विश्वविद्यालय के साथ विश्व लगा हुआ है। यह एक बड़े आश्चर्य की बात है कि ग्रलीगढ़ के जितने भी कालेज हैं वह म्रागरा विश्वविद्यालय के साथ सम्बन्धित हैं। मुस्लिम विश्वविद्यालय, के साथ जो उसी शहर में है, वह कालेज सम्बद्ध नहीं हैं। न जाने किन किन दृष्टिकोगों से विचार किया जाता है। भगर वह सारे कालेज इस विश्वविद्यालय के साथ सम्बद्ध कर दिये जायें तो श्रनेक प्रकार की समस्यायें जो रात दिन हमारे श्रीर श्राप के सामने भाती हैं, उन का स्वतः समाधान हो जाये। मैं आरप का ध्यान उस घटना की आरोर श्राकृष्ट करना चाहता हैं जिस ने भारत के माथे पर इस प्रकार का कलंक लगाया है जिस का अन्त नहीं है। अरबबंसी और इजराइल निवासी एक ग्रतिथि ग्रलीगढ़ मुस्लिम विश्वविद्यालय के निमंत्रण प्राप्त कर के ग्रलीगढ विश्वविद्यालय में गये ग्रौर वहां के छात्रों ने चाकू मार कर उन को घायल कर दिया । वह ो भगवान की कृपाथी कि उनके प्रारा किसी प्रकार से बच गये। पर यह कितनी भ्रपमानजनक बात है। कहां की राजनीति भीर कहां पर भाकर गडबड कर रही है। यह सारे का सारा बलेडा समाप्त हो सकता है, घगर शिक्षा मंत्रालय इस की भोर थोड़ा सा ध्यान दे। मलीगढ़ के जो

कालेज हैं उन्हें मुस्लिम विश्वविद्यालय के साथ सम्बद्ध कर दिया जाये तो अनेक प्रकार की कठिनाइयों का एक साथ ही समाधान हो सकता है।

15.47 hrs.

[Mr. Deputy Speaker in the Chair]

तीसरी बात जो मैं कहना चाहता हूँ बड़े संक्षेप में, वह यह कि झाने जाने के कारण रेलों से भी कुछ हम लोगों का सम्बन्ध रहता है, श्रीर इस विभाग की दयनीय स्थिति है। ग्राने जाने की स्थित ऐसी है कि ऐसा लगता है कि इस विभाग का कोई धना घोरी नहीं है। स्रगर चार जगहें बल्बों के लिए बनी हुई हैं तो तीन बल्ब नहीं हैं, एक बत्ब किसी प्रकार से लगा हुन्ना टिम-टिमा रहा है। कहीं कोई चीज टूटी हुई है कहीं कोई चीज फूटी हुई है। एक बार तो मेरे साथ ऐसी बात हुई कि अपगर मैं उसको कहूँ तो बड़ा विचित्र सालगता है। मैं हरिद्वार से आ रहा था प्रथम श्रेगी के डब्बे की बात है। दैनिक श्रावश्यकतस्रों से निवृत्त होने के लिए जब शौचालय में गया और टोटी दबाई पानी के लिए तो टोंटी ही उखड ग्राई ग्रौर मेरे सारे कपड़े पानी से गीले हो गये। जब मैं बाहर निकल कर भाया तो मेरे साथी मुभी देख कर हंसने लगे कि क्या बात है क्या कपड़ों समेत नहा भाये हो, मैंने तो ऐसे किसी को नहीं देखा। इस में कोई म्रतिरायोक्ति नहीं है। मनेक रेल के डब्बे जर्जर दशा में हैं और इस प्रकार के हैं कि सफर के लायक रह ही नहीं गये हैं। वह बुरी तरह से हिलते हैं। ग्राप यहां से बोगियाँ बना कर दूसरी जगहों को तो सप्लाई करना चाहते हैं, लेकिन पहले ग्रपने टूटे हुए छप्पर का फूस तो लगा लीजिये। दूसरे स्थानों को सहा-यताकरने के पहले कम से कम ग्रापनी सफर गाडियों को तो भ्राप को उत्तम रखना चाहिए।

इस के साथ साथ वहां पर पानी का प्रबन्ध होना चाहिए, प्रकाश का प्रबन्ध होना चाहिए, साथ ही साथ जो बज्बे ट्वटे फूटे पड़े हुए

[श्री शिव कुमार शास्त्री]

हैं उनकी मूरम्मत होनी चाहिए भौर खास तौर पर छात्र बिना टिकट चलते हैं उन के लिए ग्राप को विशेष व्यवस्था करनी पड़ेगी। चाहे पुलिस के द्वारा हो या और किसी प्रकार से हो जो बुराई और वेईम।नियाँ हैं उन को समाप्त करने का प्रयत्न भ्राप को करना चाहिये।

DR. P. MANDAL (Vishnupur): I thank you for giving me a chance to participate in this debate after repeated endeavours.

Our Deputy Prime Minister placed his budget before us with an additional tax content of Rs. 150 crores and yet there is a deficit of Rs. 250 crores.

There is no case at all for deficit financing to the extent of even a single rupee. ask the Finance Minister to balance his budget by cutting extravagant expenditure and wastage in various departments and public sector undertakings. Wastage of crores of rupees in public accounts has been disclosed in Reports, but no remedial steps are taken by the Finance Minister. Rather this wastage is enhanced in the following year. I shall cite some specific examples of wastage in public sector undertakings.

The Durgapur steel project water supply scheme was drawn up by foreign consultants at an estimated cost of Rs. 1,10 crores. But a local engineer of the Kangsabati project was bold enough to indicate that the work could be done well with one-third of the estimate by suitable designing. After considerable argument, the design was left to that officer and he satisfactorily completed it well within one-third of the estimated cost ahead of schedule.

The scheme is now operating regularly.

Next I come to the Farakka Barrage project. A controversy arose there over the question of the submersible cellular coffer dam. Some local engineers felt that such a method would not work in alluvial rivers and in monsoon areas where fluctuations of the river water level are very much between flood months and dry months. A number of Russian experts were brought in. They strongly supported the idea that the submersible cellular coffer dam would work satisfactorily. Since some of the engineers still maintained that such system would not

work in the central part of the river, it was decided that some cells would be put up in the river. Accordingly, trial cells were put up at a considerable expense and a large quantity of cellular coffer dam piles were also purchased for the main works in anticipation of the method proving successful. But after the first floods, it was found that the cells were not there. They had to be found out by magnetic surveys below the river.

The third scheme pertains to a brick and tile factory set up at Palta which was to serve a dual purpose, namely, manufacture of good bricks and tiles and removal of silt from the Palta decantation beds.

The project has been very severely criticised on account of its failure in both these objects. The bricks are too costly and finding some difficulty in the market. produced quantity is so little that it could not clear the silt at Palta appreciably. It is an example how foreign experts have failed to advise properly. It appears that in spite of all the data being furnished, the Czechoslovak experts set up certain plants which failed to work on account of the drying equipments not being suitable for local conditions. The whole of the drying system is to be changed, and under the circumstances the progress of manufacture of bricks is limited to the replacement of the drying system by locally improvised ones.

In these wrong ways the Government is losing a heavy amount of foreign exchange, because the Government has a habit now of bringing foreign experts with heavy expenditure for work which can be done by local experts, and thereby a saving may be done. The question of foreign experts does not arise at all at present. From the above examples you can well understand how Indian engineers are capable of doing each and every work. So, please cut down extravagant expenditure by the departments and wastage in public sector undertakings, so that deficit financing and additional taxes may not be needed at all.

The West Bengal Government has been treated in a step-motherly way. Dr. B. C. Roy fought tooth and nail for the legitimate demands of West Bengal, but it was not received. So, the development of Calcutta stands still. Every visitor has criticised that it is a dirty city, but the Government of India is dead of hearing. Hooghly second bridge and Calcutta circular railway have been considered since long. The public is frustrated. Nobody now believes in these promises. The Government of India have given an assurance that there will be no financial difficulty for North Bengal relief work and electricity project, but all these works are half done due to want of funds.

MR. DEPUTY-SPEAKER: The hon. Member may resume on the next occasion.

15 59 hrs.

MOTION RE-STATEMENT OF MINISTER OF HOME AFFAIRS ON WEST BENGAL GOVERNOR'S ADDRESS TO BOTH HOUSES OF THE STATE LEGISLATURE

MR. DEPUTY-SPEAKER: Now we shall take up the motion regarding the Homo Minister's statement. Shri Surendranath Dwivedy.

We have three hours at our disposal. May I request the Mover, because he has to go away, to confine his remarks to 20 minutes?

SHRI SURENDRANATH DWIVEDY (Kendrapara): It is impossible. Not less than 30 minutes at the beginning.

[Mr. Speaker in the Chair]

I am very glad that this House has got the earliest opportunit to discuss this matter which has very serious implications, and if I may say so, the action of the Governor in West Bengal has really created a situation which is fraught with grave dangers.

My motion is very simple: I beg to move:

"That the statement made by the Minister of Home Affairs on the 6th March, 1969, regarding the Address by the Governor of West Bengal to both the Houses of the State Legislature assembled together on the 6th March, 1969, be taken into the consideration."

16 00 hrs.

What has been done in the West Bengal

Assembly on 6th March this year is a tragic chapter in our constitutional history. It exposes the manner in which the high office governorship is being utilised for party and political purposes. Our Constitution gives a very eminent position to the Governor, just like the judiciary. This Parliament has the authority to impeach the President but there is no provision whatsoever to impeach the Governor although for the acts of omission and commission of the Governor, we can impeach the President or censure the Central Government as such.

What happened subsequently is more unusual; the Governor enters into a public controversy by issuing a statement justifying his action inside the Assembly. That is the conclusion one reaches after reading the statement issued by Mr. Dharma Vira. I am convinced that he has shown no regard for the Constitution. His action has no constitutional validity and I shall not be wrong if I say that he acted unwisely, as a willing political instrument of the Central Government and his action is fraught with grave danger, politically.

But this is not the only occasion he has done so. On 21st November, 1968 he acted in an unconstitutional and arbitrary manner. This is more objectionable than what he did in November, 1968. Then he refused to let the Government discharge its duty by dismissing it without testing its majority in the Assembly. Here, on this occasion, on the first day of the session of the Assembly the elected representatives of the Government have to tell the people about their programmes, and their strategy. That is a constitutional right to be exercised through the Governor. They have to tell the people what their assessment of the political situation is. On this occasion also, by skipping over those two paragraphs the Governor had deprived them of their constitutional right. It is unconstitutional and wrong. He issues a public statement to defend his action, to which I shall come later. He has acted illegally and it is to be examined whether it is not a contempt of the Constitution. I am not going at present to dilate upon the point whether this action leads to impeachment or dismissal or something else; that is a different thing.

What we are concerned with, what this country is concerned with, what this Parliament is concerned with, is the strengthening of the democratic apparatus, the democratic